



Regional Office
Haryana State Pollution Control Board,
 SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani
 Email-hspcbrojr@gmail.com



No. HSPCB/BHI/2021/ 8706
 To

Dated: 26/3 /2020

The Registrar,
 Hon'ble National Green Tribunal,
 Faridkot House, Copernicus Marg
 New Delhi - 110001

Sub: Action Taken Report from the District Magistrate, Bhiwani and HSPCB in compliance of orders dated 21.07.2020 of Hon'ble NGT in the matter of Rakesh Dalal Vs State of Haryana & Ors. Original Application No. 132/2020

It is submitted that the matter regarding illegal mining at Village - Tosham, District Bhiwani is pending before this Hon'ble Tribunal. The Hon'ble Tribunal vide order dated 21.07.2020 has passed the following orders :-

- " We Consider it appropriate to require a factual and action taken report in the matter from the District Magistrate, Bhiwani and the Haryana State PCB within three months by E-mail at judicaial-ngt@gov.in preferably in the form of searchable pdf/OCR Support PDF and not in the form of image PDF. Nodal agency for compliance will be State PCB. "

The above said matter is listed for hearing on 14.04.2021.

In compliance of the orders dated 21.07.2020 the action taken report from the District Magistrate, Bhiwani and HSPCB in compliance of orders dated 21.07.2020 of Hon'ble NGT in the matter of Rakesh Dalal Vs State of Haryana & Ors. Original Application No. 132/2020 is attached herewith for kind consideration by Hon'ble Tribunal.

It is submitted that the above said report is also being sent through E-Mail at judicaial-ngt@gov.in.

DA/Action Report in OA No. 132/2020.

Endst No. HSPCB/BHI/2021/


 Regional Officer, HSPCB
 Bhiwani Region.

Dated:

A copy of above is forwarded to Sh. Anil Grovar, Additional Advocate General Haryana, (NGT) for kind information, please


 Regional Officer, HSPCB
 Bhiwani Region.



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Regional Officer, HSPCB
 Bhiwani Region.

Dated:

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 Bhiwani Region.

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"Action Taken Report in the matter of Rakesh Dalal Vs State of Haryana & Ors. Original Application No. 132/2020"

Background:

1. The Hon'ble National Green Tribunal took notice of the complaint and vides its order dated 21/07/2020 has directed as follows:

"The applicant has filed a complaint against illegal mining by M/s Goverdhan Mines at Tosham, District Bhiwani, Haryana. It is alleged that mining is done up to 150 meters which is not permissible. The mining company has not given a closure plan. In the progressive closure plan, the depth is shown to be up to 42 meters. Mining is not being done in a scientific manner. Ground water is also being illegally extracted. The applicant has annexed a letter addressed to the Additional Chief Secretary, Mines and Geology Department pointing out illegalities in the process of mining. A copy of order of Punjab and Haryana High Court dated 20.09.2018 in CWP No. 9002-2018 (O&M), Rakesh Dalal v. State of Haryana & Ors. has also been filed whereby the Writ Petition was allowed to be withdrawn to move the concerned authorities.

We consider it appropriate to require a factual and action taken report in the matter from the District Magistrate, Bhiwani and the Haryana State PCB within three months by email at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. Nodal agency for compliance will be the State PCB."

Brief History of Mining at Village Dadam, Distrcit Bhiwani

2. That the mining area of 55.50 Hectares of village Dadam, Bhiwani was earlier allotted by Mining Geology Department vide letter no. 161 dated 03.01.2014 to M/s KJSL Sunder(JV) (Annexure-R/1) and the EC was granted by MOEF vide letter dated 03.07.2015 for area of 55.50 Hectares (Annexure-R/2) to the same firm. Further Mining Lease was transferred from KJSL Sunder (JV) to M/s Sunder Marketing Associate by Mining Geology Department vide letter no. 3864 dated 17.06.2015. (Annexure-R/3).
3. That the Consent to Establish (CTE) was granted to M/s Sunder Marketing Associate vide letter no. 2811915BHICTE2179882 dated 24.07.2015 (Annexure-R/4) and CTO was granted vide letter no. 313100417BHICTO4578505 & dated 28.11.2017 for the period

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01.10.2017 to 30.11.2017 (**Annexure-R/5**) The mining activity by M/s Sunder Marketing project has already been closed on 01.12.2017 in compliance of Supreme Court order dated 11.08.2017.

4. That the Director General of Mine & Geology Department, Panchkula, Haryana vide letter No. 5062 dated 11.10.2018 (**Annexure-R/6**) has re-allotted the said stone mining project of Village Dadam, District Bhiwani to M/s Goverdhan Mines and Mineral, 51, Urban Estate-II, Hisar. The Hon'ble Punjab & Haryana High Court vide order dated 04.12.2018 (**Annexure-R/7**) has permitted to M/s Goverdhan Mines and Mineral, 51, Urban Estate-II, Hisar for mining on the same EC previously grant to M/s KJSL Sunder(JV) / M/s Sunder Marketing Associate till the time the issue of M/s Goverdhan Mines & Mineral Environmental Clearance decide with subject to final appraisal by the State in this regard, which they shall conclude within a period of two months. After this in compliance of Hon'ble Punjab and Haryana High Court order dated 04.12.2018 the Director General Mines & Geology Department vide their letter No. 6010 dated 21.12.2018 (**Annexure-R/8**) allowed the said firm to operate mining activity with previous EC granted to M/s KJSL Sunder(JV) by MOEF vide letter dated 03.07.2015 after obtaining CTE & CTO from HSPCB Board.
5. That on the basis of legal opinion obtained by Regional Officer, Bhiwani vide letter no. 154 dated 21.01.2019 from HSPCB, Panchkula, the consent for establish and operate to the said project was granted vide letter no. 313100419BHICTE6267995 dated 10.02.2019 and Letter no. 313100419BHICTO6356744 dated 25.02.2019 (**Annexure-R/09 and Annexure-R/10** respectively). The SEIAA, Haryana was constituted by MOEF & CC on 30.01.2019. The public hearing for the said mining project had held on 28.07.2020 and Environment Clearance was granted to the said project by SEIAA vide letter No. 638 dated 21.12.2020 Copy of which is enclosed as **Annexure-R/11**.

Compliance to Hon'ble NGT directions

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6. That, in compliance of the order dated 21.07.2020, OA No. 132/2020 titled as Rakesh Dalal Versus State of Haryana, a joint team was constituted by DM, Bhiwani. The committee was headed by Additional Deputy Commissioner, Bhiwani as representative of District Magistrate, Bhiwani including Mining Officer Bhiwani, Assistant Geologist Ground Water Cell Bhiwani, Addl. District Forest Officer Bhiwani, Regional officer HSPCB Bhiwani and SDO Nigana Water Service Sub Div. Bhiwani. The Committee members visited the site of mining project on 06.10.2020. Copy of inspection report attached as **Annexure- R/12** and during inspection following observations were made:-

- (i) Ways in the forest area created illegally without having any valid permission. The mining equipment's/machines were found standing in the non-minable forest area.
The 'Dadam hills minor' is a protected forest area under IFA, 1927 and same was found illegally mined.
- (ii) The mining is done at the site about 200 feet depth. But actual depth of the mining pits will be assured by the inspection of the mining surveyor from Mining Deptt. Head office, Panchkula.
- (iii) The concerned mining officer stated that an approved mining plan as well as a progressive closure plan of same is already submitted by the said mining project proponent. The mining project is still in progress and closure plan will be implemented after closure of the mining.
- (iv) In the progressive closure plan, the depth is shown to be up to 42 meters.
- (v) During the inspection the concerned mining officer stated that the said mining project has given following dimensions of mining pit as per approved mining plan:
 - (i) Length: 536 meter (ii) Width: 528 meter (iii) Depth: 78 meter (from the ground level). But no record provided at the site during inspection in this regard.
- (vi) The mining is not done in scientific manner.
- (vii) The concerned Assistant Geologist Water Cell reported that

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no bore well found in the lease mining area. The project is meeting water requirement for plantation, dust suppression & domestic purpose etc. through tankers from outside the mining area and also using the water stored within mining pits and water stored in pits cannot be identified at spot whether it is ground water or rain water and same will be identified within 7 days as assured by the concerned Assistant Geologist Ground Water Cell.

7. That, a show cause notice for the closure under section 5 of EP Act, 1986 was issued by HSPCB, Bhiwani to the said unit i.e. M/s Govardhan Mines & Mineral, Village Dadam, Bhiwani vide letter no. 2633 dated 08.10.2020. Copy of SCN dated 08.10.2020 is enclosed as **(Annexure-R/13)**. The said project proponent submitted reply of SCN vide letter dated 22.10.2020. Copy enclosed as **(Annexure-R/14)**.
8. The reply of the said project proponent was considered by concerned departments i.e. Mining Department, Forest Department, and Ground Water Cell. The documents relied upon by the Project Proponent were also considered.
9. That the Regional officer, Bhiwani vide letter no. 5235 dated 06.11.2020 recommended closure action against the said unit under section 5 of EP Act, 1986 to the Competent Authority. Copy enclosed as **(Annexure-R/15)**.
10. That M/s Goverdhan Mines and Mineral made representation to the Chairman, HSPCB, Panchkula. Accordingly, the Regional Officer was asked to get the representation of M/s Govardhan Mines & Mineral examined from all the departments who inspected the site and to submit comprehensive report. Copy of letter Dated 18.11.2020 of HSPCB, Panchkula along with representation is enclosed as **(Annexure-R/16)**.
11. That in the meantime, Mining Department, Forest Department and Assistant Geologist Ground Water Cell also examined the issues

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concerning to them thoroughly and submit their reports. Those reports were considered in meeting dated 01.12.2020 convened by the Deputy Commissioner, Bhiwani with all concerned departments in order to examine the Action taken in the matter. The reports are explained below:

A. MINING DEPARTMENT:

Joint Committee consisting of Sr. Geologist Head Office Panchkula, Mining Officer Bhiwani, Sr. Surveyors, surveyor and officials of HARSAC inspected the area on date 03.11.2020. The Detail Survey of the mines area was carried out with the help of DGPS instrument in the presence of concerned revenue officials i.e. Halka Girdaver and patwari. The detail survey was carried out with the help of DGPS for confirming the boundary coordinates of the mining lease area. The Committee observed as under:

1. *Boundary pillars around the mining lease area were found in order with GPS coordinate. Total 32 numbers of pillars were found to be established as per approved Mining plan.*
2. *The maximum depth of the mining pits was found to be 109 meters from surface level at the time of inspection.*
3. *Some seepage water was seen in this pit during the inspection. The report of Assistant Geologist Ground water cell Bhiwani is attached herewith.*
4. *Systematic and scientific Mining is regulated by the office of Director Mines Safety Gaziabad. If any violation is found in method of mining they took the action accordingly and inform to the office of concerned Mining Officer, District Collector, Director General Mines and Geology Haryana. But no such type of information is received from Director Mines Safety Gaziabad as reported by Mining Officer, Bhiwani.*
5. *Out of lease area in Khatoni No. 67//62min, khasra no. 16//20/1 min, 21/1min, 17//1 min, 9min, 10min, 12min, 13min, 14min, 16min, 17min, 18//6min, 7min, 14min haul road is being created and used by the contractor having approximate length 460 meters, width 20 mtr and depth 0-15 mtr. and DGPS*

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readings of the Haul Road is N 28° 53' 12.460" E 75° 51' 24.053", N 28° 53' 14.350" E 75° 51' 28.133", N 28° 53' 10.851" E 75° 51' 34.937". But no stone has been extracted from above khashra numbers because the said area is consisting of ordinary clay / earth. Rest of the alleged area is found to be virgin area. It was also confirmed by the local revenue department too. (Copy of the report of revenue department is also attached herewith.)

6. During the inspection it was also found that no illegal Mining was noticed in the Forest area of Aravali Plantation.

Report of team constituted by Director General, Dept. of Mines & Geology was forwarded vide letter dated 02.02.2021 Copy of letter dated 02.02.2021 alongwith report dated 04.11.2020 is annexed as (Annexure-R/17).

B Forest Department:

Additional Deputy Commissioner, Bhiwani submitted a letter no. 1860 dated 17.11.2020 of DFO, Bhiwani. In this report DFO has clarified that the illegal mining done in Dadam hills area by M/s Sunder Marketing Associates. Illegal mining noticed on 22.12.2019, an FIR number 587 dated 23.12.2019 was lodged at Police Station, Tosham against Sandeep etc.

The letter dated 17.11.2020 of DFO, Bhiwani stated that the said project proponent is now not using any Aravalli plantation area for ways and not made any illegal mining and is also same examined with the help of Google images obtained from HARSAC, Hisar, it appears that the illegal mining and illegal ways are created by previous project proponent and not by present mining project i.e. M/s Govardhan Mines & Mineral, Village Dadam, Bhiwani. Copy of DFO letters dated 17.11.2020 is enclosed as (Annexure-R/18).

C Asstt. Geologist Ground water cell:

According to report dated 04-11-2020 of Asstt. Geologist, Ground water cell the water table data of selected wells available in surrounding alluvial formation is from 9.41 mtrs. to 18.52 mtrs.,

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whereas the depth of mining pit is approx. 109 mtrs. as measured by the officials of mining department. This shows that presently the surrounding water level is having no inter connectively with mining pits, as the water table has not been encountered upto the depth of 109 Mtrs. So it is concluded that the water accumulated in mining pits is seepage from the cracks and fissures of the quartzite rock of Aravalli system **Annexure-R/19**.

12. That the Executive Engineer, Jui Water Services, Bhiwani submitted a report dated 20.11.2020 stating that as per available records, in the case of Omparkash & others V/s Raman & others in the Hon'ble Court of Sh. Sunil Kumar Dewan, ACJ(SD) Tosham, the Tehsildar Tosham was appointed as Local Commissioner who had mentioned in his report dated 06.01.2016 that from RD 21100 to RD 22800 of Dadam distributary in a length of 1700 ft., the channel was damaged/ not existing since last 10 years. It was further stated that the channel was mostly damaged by earlier mining operations. Copy of letter dated 20.11.2020 of the Executive Engineer, Jui Water Services, Bhiwani is enclosed as **Annexure-R/20**.
13. That minutes of meeting dated 01.12.2020 as referred above is enclosed as **Annexure-R/21**.
14. The Deputy Conservator of Forests, Bhiwani vide letter dated 21.12.2020 stated that illegal mining and illegal ways are created by previous project proponent M/s Sunder Marketing, Dadam and not by M/s Govardhan Mines & Mineral, Village Dadam, Bhiwani. Copy of Deputy Conservator of Forests, Bhiwani letter dated 21.12.2020 is enclosed as (**Annexure-R/22**).
15. The Deputy Commissioner, Hisar requested the Director Mines Safety Ghaziabad to verify whether said project i.e. M/s Govardhan Mines and Mineral, Dadam Stone Mine is doing scientific mining or not. Subsequently the Mining Officer, Bhiwani vide letter memo no 1201 dated 18.12.2020 also requested the Director Mines Safety Ghaziabad to verify the facts and Director Mines Safety Ghaziabad vide its letter dated 28.12.2020 (**Annexure-R/23**) gave observations and conclusion as under:-

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Observations:

- (i) There were 25-30 number of pits dug within the lease hold area. The pit name was locally numbered for identification and convenience. The size of these pit was about 80-200m x100m-200m.
- (ii) The size of pit no. 38 was about 80mx60mx18m. The height of benches were 5-9m and width was about 5-7m. A haul road leading to benches was provided. The Aravali forest land was located on the western part of the excavation. Men and machinery were deployed by contractor. The size of pit no. 35 was about 60-65m(L)x40-45m(W)x8m-9m(D). The height of bench was about 8-9m. Adjoining to this pit, forest land of Aravali was located on western side. The size of pit no. 31 was about 100-110m(L)x80-90m(W)x 16-18m(D). The height of bench was about 8-10m. adjoining to this pit, forest land of Aravali was located on southern side. Loading of stone was being carried on in these pits.
- (iii) The size of pits no. 22 was about 200mx200mx200m(D). The height of benches were about 9-10m. Drilling of holes were being carried on the bottom bench. The drill machine was provided with wet drilling arrangement (Photographs enclosed). Management informed that the drill machines are provided with wet drilling arrangement. Some of the drill machines whose wet drilling mechanism was out of order were under repair.
- (iv) There were three portable fogger machines installed near the pit where loading operation was being carried on to settle the dust being generated during loading. It was informed that these foggers are moved to different pits where loading operations are carried on. Two to three dedicated tractor mounted water wanker was available for supplying water to these fogger machine.
- (v) Three water tanker with water spraying arrangement on the top (whirling type) were provided for wetting the haul roads and benches (Photograph enclosed). Water sparying was being done on the haul roads and benches.

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- (vi) The danger zone was demarcated by means of red flag (photographs enclosed). The lease boundary was fenced by barbed wire. During inspection it was observed that all staffs and work persons were safety gadgets like helmet and shoes.
- (vii) An order under section 22(3) of the mines Act, 1952 was imposed in pit no. 12, vide this directorate's letter No. 2169 dated 28.06.2019. No work was being carried out in this pit. Men and machinery were not found deployed in this pit.
- (viii) The records of attendance in form D were kept maintained. The employment register in Form_B was kept maintained. (Copy enclosed)
- (ix) The deep hole drilling and blasting was carried out under the personnel supervision of assistant manager and foreman. The blasting time was reported to be between 1-4pm. A signage of blasting time was displayed on board at several places (photographs enclosed). Transport of explosive in license van for blasting in the mine was done by the explosive supplier that was in agreement with owner of mine. The records of explosive used and return in RE-13 were being maintained by the explosive supplier (Copy enclosed) and firings of shot were done by statutory persons appointed by the owner of mine.
- (x) An efficient means of signaling by siren within the radius of 300 m from the place of firing was provided and in use (photographs enclosed).
- (xi) High mast tower consisting of cluster of bulb was found installed on the haul roads around the quarry of the mines. (photographs enclosed) for lighting arrangement toward beyond day light hours.
- (xii) There were crushers not belonging to owner of mine within the danger zone in north eastern and north western side. However, the crusher were located outside the danger zone from active working face. The fly rocks generated during the blasting was towards free face. It was informed by the management that the adjoining field the lease were acquired by the lessee on rental basis. No signs of fly rocks were seen near the adjoining field to the lease.

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Conclusion:

(I). It is to be noted that, Mining lease for Dadam stone mines, Khasra No. 132, Ms Goverdhan Mines & Minerals was granted by department of Mines & Geology, Government of Haryana. Consent to operate, consent to establish and environment clearance was granted by the state authority. Simplified Mining Scheme for working the Mine & Geology, Haryana.

(II). Inspection of Dadam mines, M/s Goverdhan Mines & Minerals was carried out in accordance with mines Act, 1952.

(III). Under constitution of India, safety welfare and health of workers employed in the mines is regulated by the mines Act, 1952 and subordinate legislations framed under it. This Directorate, a subordinate office under Ministry of labour & Employment, Government of India administers and oversees the compliance of the provisions of the mines Act, 1952 & the Rules under certain Regulation for specific mining operations like Deployment of heavy Earth Moving Machinery & Deep hole blasting .

(IV). Inspection are carried out in accordance with Mines Act, 1952 to oversee compliance

(V). Scientific study is not carried out by the this Directorate. However, Department of mines & Geology may engage recognize scientific organisation or institutions to carry out scientific study of the mine.

CO-ORDINATION WITH THE HARYANA SPACE APPLICATION CENTRE (HARSAC) AT HISAR, THE FOREST SURVEY OF INDIA AND CENTRAL GROUND WATER AUTHORITY:

16. The demarcation of adjoining area of M/s Govardhan Mines & Minerals, Village- Dadam, Bhiwani was carried out on 06.11.2020, 30.12.2020 & 29.01.2021 by revenue department in compliance of direction issued by the Deputy Commissioner, Bhiwani. Copy attached as (Annexure-R/24 Colly). Thereafter, Deputy Commissioner, Bhiwani requested the Director of HARSAC, Hisar to

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provide the satellite images of mining at Village- Dadam from the year 2010 to 2020 by their office vide letter No. 1080 dated 02.02.2021 and subsequent reminder vide letter No. 1847 dated 11.02.2021 (**Annexure-R/25**). The Director, HARSAC has provided the satellite images of mining at Dadam for the year 2010, 2011, 2013, 2016 & 2019. Copy attached as (**Annexure-R/26**).

17. The Deputy Forest officer, Bhiwani has intimated by vide his letter dated 22.02.2021 (**Annexure-R/27**) that they have requested HARSAC to provided the high resolution imaginary of the Aravali plantation area from Hisar to Dadam and HARSAC vide its letter dated 05.11.2020 have informed that the said data is not available with them. Thereafter, DFO, Bhiwani vide letter dated 03.02.2021 has also requested the Director, Forest Survey of India, Dehradun to provide the high resolution imaginary but the same has not been received so far.
18. The Deputy Commissioner has directed that the Assistant Geologist Ground Cell, Bhiwani to get the necessary report from CGWA regarding ground water extraction accordingly. The Asstt. Geologist Ground water cell, Bhiwani vide letter dated 14.12.2020 has requested Regional Director ,CGWA, Chandigarh to investigate matter regarding level of groundwater table and illegal ground water extraction at Dadam Mines, Bhiwani. The Regional Director CGWB vide letter dated 31.12.2020 has nominated Sh. Saquib, HTG to investigate the said matter. The CGWA , Chandigarh has inspected the site on 05.02.2021 & vide letter dated 22.02.2021 (**Annexure-R/28**) concluded that based on field investigation and chemical analysis of collected water sample it is concluded that seepage in mining pit is ground water from quartzite formation . Quartzites are forming low yield aquifer and tubewell constructed in quartzite generally yields 100-150 lpm of water only, thus the seepage found in pit is very minor and during rainy season they may yield good quantity of water resulting in filling of mines pits. As the water in the alluvial formation is 9.41mbgl to 18.52 mbgl in the surrounding alluvial areas of mines, the fracture in quartzite might be hydrologically connected to the water table of the alluvial areas and seepage in

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mine pit are of ground water only.

CONCLUSION:

In view of the reports submitted by the respective departments/authorities, no adverse comment against M/s Govardhan mines & Mineral can be made at this stage.

RECOMMENDATIONS:-

1. The Forest Department may take steps to restore the damage to Forest area done in past. The work of afforestation and strict vigil may be ensured in the forest area.
2. The Department of Irrigation through Jui Water Services, Bhiwani may take steps for restoration of 'Dadam Distrubutory'.
3. The Mining Officer and Regional Officer, HSPCB may ensure that mining activity should be done strictly as per conditions of permissions granted to project proponent. In case of violation, if any appropriate action be taken in accordance with law.



**Regional Officer,
HSPCB,
Bhiwani Region**



**Deputy Commissioner,
Bhiwani**

(To be substituted bearing same number & date)

Speed Post

From

The Director,
Department of Mines & Geology,
Haryana.

To

M/s KJSL-SUNDER (JV),
702, D.T. Pearls Business Park,
Netaji Subhash Place, Pitampura, Delhi - 34
Memo No.DMG/HY/ML/Dadam/2013/161
Dated Chandigarh, the 03.01.2014

Subject: Acceptance of the highest bid in respect of minor mineral mines of "Stone alongwith Associated minor minerals" of "Dadam" over an area of 55.50 hectares in the Tehsil Tosham district Bhiwani offered in the auction held on 30.12.2013 and issuance of Letter of Intent (LoI) - regarding.

You offered the highest bid of Rs. 115,00,00,000/- [Rs. One hundred fifteen crore only] per annum, against the Reserve Price of Rs. 6,25,00,000/- per annum, for obtaining the Mining lease of Minor Mineral Mines namely "Dadam" over an area of 55.50 hectares falling in Khasra numbers 132min,133 of Villages "Dadam" in Tehsil Tosham, District Bhiwani, in the auction held on 30.12.2013 in the office of the Mining Officer, Bhiwani for the grant of mining leases of minor mineral mines of stone alongwith associated minor minerals of the districts of Bhiwani.

2. You are hereby informed that the state government has accepted the highest bid of Rs. 115,00,00,000/- [Rs. One hundred fifteen crore only] per annum, offered by you in respect of the above said minor mineral mines/quarries of "Dadam" under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of "Dadam" quarries of the district Bhiwani.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) for grant of mining lease in your favour in respect of the Mines/area namely "Dadam" of stone along with associated minor minerals subject to the following terms and conditions:-

- (i) The period of lease shall be 10 years and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "Letter of Intent", which ever is earlier;

- (ii) Though due care had been taken in specifying the details of the area of the mining sites, however, in case of any inadvertent mistake, the same shall be got rectified/corrected before execution of the lease deed/agreement;
- (iii) The amount of the highest bid i.e. Rs. 115,00,00,000/- [Rs. One hundred fifteen crore only] per annum shall be the "Annual dead rent" payable by you in the manner prescribed in the lease deed/agreement to be executed on form ML-1 appended to the State Rules;
- (iv) The above said annual dead rent shall be increased @ 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual lease money shall be as per details given below:

Sr. No.	Year of the lease Period	Annual Dead Rent
1	First Year	Rs. 115,00,00,000
2	Second Year	Rs. 115,00,00,000
3	Third Year	Rs. 115,00,00,000
4	Forth Year	Rs. 143,75,00,000
5	Fifth Year	Rs. 143,75,00,000
6	Sixth Year	Rs. 143,75,00,000
7	Seventh Year	Rs. 179,68,75,000
8	Eighth Year	Rs. 179,68,75,000
9	Ninth Year	Rs. 179,68,75,000
10	Tenth Year	Rs. 224,60,93,750

- (v) As per the terms and conditions of the grant, you are liable to deposit Rs. 28,75,00,000/- i.e. equal to 25% of the annual bid amount as "security deposit" and Rs. 9,58,33,334/- on account of one month's advance dead rent. out of which you have already deposited an amount of Rs. 11,50,00,000/- i.e. equal to 10% of the annual bid amount as 'initial bid security' at the fall of hammer. The balance amount of Rs. 17,25,00,000/- of the bid security i.e. 15% of the annual bid amount along with Rs. 9,58,33,334/- on account of one month's advance dead rent shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;
- (vi) You shall have to execute lease deed in Form ML-1 appended to the State Rules within a period of 90 days from the date of issuance of this communication/ grant of Lol. The stamp as applicable at the time of execution/registration of the agreement shall be payable by you.
- (vii) Four copies of draft lease deed/agreement shall be submitted, of which the first copy shall be submitted on stamp paper of Rs. 4,61,97,660/- (Rs. Four crore sixty one lakhs ninety seven thousand six hundred sixty only). This amount is subject to audit and in case of any difference found at a later stage, the difference shall be payable by you on demand;

- (viii) The lease deed would also be required to be got registered on payment of the applicable Registration fee;
- (ix) In case you fail to execute the Lease Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to Rs. 09,58,33,334/- being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/defaulters, shall be debarred from participation in any future auctions for a period of 5 years;
- (x) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the lease deed/agreement. In case the surety offered by the lessee during the subsistence of the lease is not found solvent, the lessee shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xi) You shall be liable to deposit the Dead Rent in advance at monthly intervals as per provisions of lease deed/agreement i.e. from the date of commencement of the lease deed;
- (xii) You shall be liable to pay dead rent as determined through open auction or shall pay royalty in respect of each of the minor minerals extracted or removed or consumed by you or by your agent, manager, employee etc., whichever is more. The royalty shall be payable at the rates prescribed in the First Schedule appended to the State Rules and as may be revised by the State Government from time to time.
- (xiii) You shall also deposit/pay an additional amount equal to 10% of the due Dead Rent/Royalty, whichever is more, along with the monthly installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'.
- (xiv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to Dead Rent/Royalty, payable as per terms and conditions of lease deed/agreement.
- (xv) On enhancement of the annual dead rent with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual dead rent as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvi) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining site" and shall not

commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.

- (xvii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Lol holder/mining lessee for the Minor Mineral Stone Mines/Quarries from the Competent Authority as required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, Gol and guidelines/ circulars issued in this behalf;
- (xviii) The Mining lessee to whom the mining rights have been granted through this lease would also be liable to pay the following to the landowners for undertaking mining operation:-
 - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
 - (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xix) The amount of annual rent and the compensation shall be settled mutually between the landowner and the lessee. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xx) The total mineral excavated and stacked by the lease holder within the area granted on mining lease shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxi) The lessee shall not stock any mineral outside the concession area granted on mining lease, without obtaining a valid licence as per provisions contained in Chapter 14 of the State Rules;
- (xxii) The lessee shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, lessee(s) shall not be entitled to claim any relief in payment of Dead Rent/Royalty on this account;
- (xxiii) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible

below this level unless a specific permission is obtained from the competent authority in this behalf.

- (xxiv) The lessee shall be under obligation to make available up to 75% of the produced raw material/stone to the downstream industries i.e. stone crushers operating in the area. However, in case lessee is unable to find market for his raw mineral to the extent of 75% of production, he would be required to obtain prior permission of the department to consume raw mineral in excess of 25% of his production but not exceeding 50% of his production for grounds to be recorded in writing;
- (xxv) No transfer of lease shall be permissible for a period of first five years of grant of lease. However, on submission of an application, in accordance with the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rule, 2012, and after satisfying itself the state government may allow inducting of other partners/share holders to the extent of forty nine percent of the total shareholding of the original leaseholder;
- (xxvi) The lessee shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

4. Accordingly, you are advised to submit the Draft Mining Lease deed/agreement on Form ML-I (in Four copies) appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012, first copy of which shall be on the **stamp paper** of Rs. 4,61,97,660/- (Rs. Four crore sixty one lakhs ninety seven thousand six hundred sixty only) along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the Lol.

5. Please note that one Sh. Rajbir Singh had filed a CWP bearing No. 27700 of 2013 before the Hon'ble Punjab & Haryana High Court challenging the conditions of the auction notice and the rules relating to payment of Rent and Compensation to the land owners and the time of 12 months allowed to the highest bidders/Lol holders for obtaining the Environmental Clearance as per EIA notification of the Ministry of Environment & Forests, Government of India. While the Hon'ble High Court did not restrain the auction proceedings and held that the auctions may be held but it has also directed vide its orders dated 17.12.2013 that the same shall be subject to final

outcome of the above said CWP. Accordingly, this acceptance/Lol is being issued subject to the outcome in CWP No. 27700 of 2013 pending before Hon'ble Punjab & Haryana High Court.


State Mining Engineer,
for Director Mines & Geology, Haryana.

Endst.No. DMG/HY/ML/Dadam/2013/162

Dated: 03.01.2014

A copy is forwarded to the following for information and necessary action:-

1. The Chairman Haryana State Pollution Control Board, Sector-6, Panchkula.
2. The Deputy Commissioner, Bhiwani.
3. The Mining Officer, Bhiwani.

- sdt -

State Mining Engineer,
for Director Mines & Geology, Haryana.

Amerence 2

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Speed Post

No. J-11015/78/2014-IA.II (M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Aliganj, Jor Bagh Road
New Delhi-110 003

Dated: 3rd July, 2015

To,

M/s R.S. Joint Venture
701, Pearls Business Park
Plot No. D-7, Netaji Subhash Place
Pitampura,
New Delhi-110 034

Tel. 011-47461167;
Email: mohit.sarv@gmail.com

Sub.: Mining of Stone (Minor Mineral) in the Mine of "Rajawas" with proposed production capacity of 9.0 million TPA (ROM) by M/s R.S. Joint Venture, located at village Rajawas, Tehsil and District-Mahendergarh, Haryana (53.03ha)-Environmental Clearance regarding.

Reference: Online Application IA/HR/MIN/22917/2014

Sir,

This has reference to your online application and subsequent letter dated 13.01.2015 for the above mentioned proposal for Mining of Stone (Minor Mineral) with proposed production capacity of 9.0 million TPA (ROM) of Stone. The Latitudes & Longitudes of the site are 28° 18'15.3" N to 28° 19'10.04"N and 76° 03' 00" E 76° 03' 35.2" E respectively & part of study area falls within the Survey of India Toposheet No. H43W3, H43W4, H43V15 & H43V16.

2. The Ministry had prescribed TOR on 11.06.2014. The Proponent after conducting Public Hearing on 15.09.2014 submitted the EIA/EMP report online for seeking environmental clearance. The proposal was appraised before the Expert Appraisal Committee in its Meeting held during December 10-11, 2014 wherein the EAC sought information/clarification. Based on the information submitted by the Proponent, the proposal was reconsidered by the EAC in its meeting held during April 29-30, 2015 wherein the Committee recommended the Proposal for environmental clearance for Mining of Stone (Minor Mineral) with proposed production capacity of 9.0 million TPA (ROM) of Stone.

3. The total mining lease area is 53.03ha which is Government land. LOI for mining lease was granted vide Memo No. DMG/HY/ML/Rajawas/2013/171 dated 03.01.2014 by Department of Mines & Geology, Haryana. The Mining Plan & Progressive Mine Closure Plan has been approved by Mines & Geology, Haryana vide letter no. DMG/HY/ML/Rajawas/MP/2013/4555-58 dated 17.10.2014. Proponent reported that total mined out area will be 42.32ha, out of which 5.48ha

area will be converted into water reservoir & 36.84ha area will be used for plantation on benches, 5.85ha area for Greenbelt development/plantation, 1.20ha area for road, 0.43ha area for Infrastructure development & 2.58 ha area will be the undisturbed area. Total mineable reserves are 189.67 Million Tonnes. Life of the mine is 21 Years. With regard to contents of draft Mining Plan and approved mining plan, the Project Proponent informed that the Department of Mines & Geology, Govt. of Haryana, vide letter dated 14.01.2015 mentioned that the content of these mine plan are by and large same except estimation of the probable reserve. The other typographical correction and formatting are also there but no impact on the mining plan.

4. Method of Mining will be opencast mechanized for Production of Stone using digging, sorting of minerals & transportation by trucks/dumpers. Mineral will be sorted and graded and transported through trucks. Project Proponent proposed bench height has been fixed as 9 meters and to prevent toe formation after blasting one meter extra drilling is done i.e. the drill hole is drilled to 10 meter depth instead of 9 m, and the width of the bench has also been fixed as 9 meters. Total water requirement for the project is 60 KLD, which will be sourced from Ground water.

5. The Latitudes & Longitudes of the site are $28^{\circ} 18' 15.3''$ N to $28^{\circ} 19' 10.04''$ N and $76^{\circ} 03' 00''$ E $76^{\circ} 03' 35.2''$ E respectively & part of study area falls within the Survey of India Toposheet No. H43W3, H43W4, H43V15 & H43V16. Project Proponent reported that there is no National Park, Wildlife Sanctuary, Biosphere Reserve, Wildlife corridors, Tiger/Elephant Reserves within 10 km radius of the mining project site. Three Reserved Forests exist within 10 km radius of mine site. Project Proponent informed that mining lease does not fall in Aravalli Hill range and submitted a certificate of the Department of Mines & Geology, State Govt. of Haryana vide letter dated 08.11.2014. The baseline data was generated during Summer Season (March-May, 2014) & one month additional monitoring data for post monsoon season (October, 2014). All the parameters for water & air quality were within permissible limits.

6. The Public Hearing was held on 15th September, 2014 at mine site, village Rajawas, Tehsil & District: Mahendergarh (Haryana) and presided over by Shri Atul Kumar Divedi, Deputy Commissioner. The representative of Haryana State Pollution Control Board, Regional Office, Mahendergarh (Haryana) was also present. The issues raised during Public Hearing were also discussed during the Meeting, which inter-alia, included employment opportunities, medical & health care facilities; Environment related issues like vibrations and noise generation due to heavy blasting, Road & Transportation issues etc. As per the villager's requirements, it was informed by the PP that they would take care of local employment, provide medical/health check-ups for villagers, Blasting will be done with latest technology which will help in reducing noise, vibration & toxic fumes, Royalty free raw material supply to local villagers, separate road for transportation etc.

7. Total cost of the Project is Rs 18 Crores. Proponent informed that Capital Cost for environmental protection measures is Rs. 90 Lakhs/- & Recurring cost is Rs. 9.0 Lakhs. Proponent informed that a sum of Rs. 55.5 Lakhs/- has been earmarked towards CSR activities.

8. Project Proponent reported that there is a Court case in the Hon'ble High Court Punjab & Haryana in the matter of CWP No. 27700 of 2013-Rajbir Singh v/s State and others. The petitioner had challenged the conditions of the auction notice and the rules relating to Payment of Rent and Compensation to the land owners. The Hon'ble High Court did not restrain the auction proceedings and held that the auctions may be held but it has also directed its orders dated 17.12.2013 that the same shall be subject to final outcome of above said CWP. Accordingly, the acceptance /Lol was issued to the outcome of said case. The said case is still pending before Hon'ble Punjab and Haryana High Court for adjudication.

9. With regard to the clarification on the Plants/Trees as reported in the PH proceeding, with the approval of the Chairman, a request was made to the Regional Office of the MoEFCC located at Chandigarh to conduct the site visit along with EAC member and the local DFO. Accordingly a Sub Committee comprising of Professor G.S. Roonwal, Member, EAC(Mining), MoEFCC, Shri Surendra Kumar, Director (S), NRO, MoEFCC, Chandigarh, Shri Vedprakash Gaur, DFO, Mahendragarh and Shri Prem Singh, Range Forest Officer, Mahendragarh made a site visit on 26.04.2015. The Sub-Committee has made the following observations:-

- (i) It is clarified by the Divisional Forest Officer, Mahendragarh that khasra no. 91, 96, 97, 98, 99, 102 & 103 of village-Rajawas, Tehsil & District-Mahendragarh does not come under reserved forest, protected forest, area closed under section-38 of Indian Forest Act, 1927, under Aravali Plantation and areas specifically closed under Section-4 & 5 of Punjab Land Preservation Act, 1900 and therefore, the Forest Conservation Act, 1980 is not applicable to these khasra nos. As per version of the Project Proponent, the entire mining lease area is covered under these khasras.
- (ii) The mining lease area is surrounded on three sides by Aravali Plantation and mine is at zero distance from the Aravali Plantation of Rajawas village and area closed under Section 4 & 5 of PLP Act, 1900 of Madhogarh village. There is no road/path to reach to the proposed mine site. The access to mining area is only possible through Aravali Plantation or area closed under PLP Act, 1900 or through private land. DFO has also mentioned that any such proposal for path through Aravali Plantation has not been received under the FC Act, 1980 in his office. However, the Project Proponent has informed that they will use the approach upto mining area through private land in the starting for which the permission from private land owners has been obtained and lease agreement has been signed. It is also informed by the Project Proponent that they have submitted a proposal to State Forest Department to allow the approach through Aravali Plantation area involving forest area to the extent of 0.245086 hectare under FC Act, 1980.
- (iii) It is noticed that on entire mining area, isolated trees and shrubs are available.
- (iv) In the beginning 33 feet PWD road from Mahendragarh to Gurawata mining site will be used for transportation of mined material through trucks. Transport of 500 Trucks per day is expected. Following safeguards are recommended by the team viz. (a) The road should be maintained; (b) Regular sprinkling of the road for dust suppression should be ensured; (c)

Speed limit of the trucks should be fixed through habituated/populated area so that the children could not get injured; (d) Speed breakers should be constructed through habituated/populated area for the safety of children; and (e) Two lane alternate paths for truck movement should be constructed for truck movement to avoid habituated/populated area, traffic congestion and air pollution due to dust emission in due course of time.

10. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal of **M/s R.S. Joint Venture for Mining of Stone (Minor Mineral) with proposed production capacity of 9.0 million TPA (ROM) of Stone in the mine lease area of 53.03ha, located at village-Rajawas, Tehsil and District-Wahendergarh, Haryana** subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Haryana and any other Court of Law, if any, as may be applicable to this project.
- (ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- (iii) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Haryana and effectively implement all the conditions stipulated therein.
- (v) Implementation of the Recommendations made by the Sub Committee during the visit of mine site.
- (vi) The road should be maintained; Regular sprinkling of the road for dust suppression should be ensured; Speed limit of the trucks should be fixed through habituated/populated area so that the children could not get injured; Speed breakers should be constructed through habituated/populated area for the safety of children; and Two lane alternate path for truck movement should be constructed for truck movement to avoid habituated/populated area, traffic congestion and air pollution due to dust emission in due course of time.
- (vii) An independent study be organised during peak activity, to understand how the actuals compare with the carrying capacities and further decisions taken to maintain sustainability of this essential stone extraction and supply activity. Project Proponent shall ensure that the road may not be damaged due to transportation of stone.

- (viii) Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of National Institute for ensuring good occupational environment for mine workers shall be implemented.
- (ix) Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The PP shall complete all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing.
- (x) The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which, a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- (xi) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centres.
- (xii) There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- (xiii) Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
- (xiv) A comprehensive study for slope stabilization of mine benches and OB dumps shall be undertaken within one year.
- (xv) Washing of all transport vehicles should be done inside the mining lease.
- (xvi) Native plant species as suggested by villagers/specialist may be planted.
- (xvii) Implementation of Haryana Government Rehabilitation and Resettlement of Land Owners' Policy as per applicability in the area.
- (xviii) Implementation of Environment Management Policy of the Company w.r.t. judicious use of Mineral resources for growth & development synchronizing mining & environment with prosperity.
- (xix) The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.

- (xx) The illumination and sound at night at project site, disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. Project Proponent must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- (xxi) Where ever blasting is undertaken as part of mining activity, the Project Proponent shall carry out vibration studies well before approaching any such habitats or other buildings, to evaluate the zone of influence and impact of blasting on the neighbourhood. Within 500 meters of such sites vulnerable to blasting vibrations, avoidance of use of explosives and adoption of alternative means of mineral extraction, such as ripper/dozer combination/rock breakers/ surface miners etc. should be seriously considered and practiced wherever practicable. A provision for monitoring of each blast should be made so that the impact of blasting on nearby habitation and dwelling units could be ascertained. The covenant of lease deed under Rule 31 of MCR 1960 provides that no mining operations shall be carried out within 50 meters of public works such as public roads and buildings or inhabited sites except with the prior permission from the competent authority.
- (xxii) Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- (xxiii) Transportation of the minerals by road passing through the village shall not be allowed. A 'bypass' road should be constructed (say, leaving a gap of at least 200 meters) for the purpose of transportation of the minerals so that the impact of sound, dust and accidents could be mitigated. The Project Proponent shall bear the cost towards the widening and strengthening of existing public road network in case the same is proposed to be used for the Project. No road movement should be allowed on existing village road network without appropriately increasing the carrying capacity of such roads.
- (xxiv) Likewise, Alteration or re-routing of foot paths, pagdandies, cart roads, and village infrastructure/public utilities or roads (for purposes of land acquisition for mining) shall be avoided to the extent possible and in case such acquisition is inevitable, alternative arrangements shall be made first and then only the area acquired. In these types of cases, Inspection Reports by site visit by experts may be insisted upon which should be done through reputed Institutes.
- (xxv) CSR activities by Companies including the Mining Establishments has become mandatory up to 2% of their financial Turn-over, Socio Economic Development of the neighborhood Habitats could be planned and executed by the Project Proponent more systematically based on the 'Need based door to door survey' by established Social Institutes/Workers. The report

shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office located at Chandigarh on six monthly basis.

- (xxvi) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xxvii) A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

B. General conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.
- (ii) No change in the calendar plan including excavation, quantum of stone and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (v) Monitoring of Ambient Air Quality to be carried out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
- (vi) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (vii) The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only and it should not be kept active for a long period of time. The maximum height of the dumps shall not exceed 8m and width 20 m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled and afforested. Monitoring and management of rehabilitated areas should continue until the

vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest & Climate Change and its Regional Office located at Chandigarh on six monthly basis.

- (viii) Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. The drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the river and other water bodies and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and desilted at regular intervals.
- (ix) Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (x) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (xi) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM_{10} and $PM_{2.5}$ such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (xii) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Chandigarh, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- (xiii) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest

& Climate Change and its Regional Office, Chandigarh, Central Ground Water Authority and Regional Director, Central Ground Water Board.

- (xiv) Blasting operation shall be carried out only during the daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented. Drills shall either be operated with dust extractors or equipped with water injection system.
- (xv) The critical parameters such as PM_{10} (size less than 10 micro meter), $PM_{2.5}$ (size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forests & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.
- (xvi) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM_{10} , $PM_{2.5}$, SO_2 & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Chandigarh and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (xvii) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xviii) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (xix) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (xx) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (xxi) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

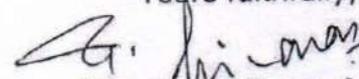
- (xxii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xxiii) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chandigarh.
- (xxiv) The project authorities should inform to the Regional Office located at Chandigarh regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xxv) The Regional Office of this Ministry located at Chandigarh shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (xxvi) The Project Proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Chandigarh, Central Pollution Control Board and State Pollution Control Board.
- (xxvii) The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Chandigarh, Central Pollution Control Board and State Pollution Control Board.
- (xxviii) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- (xxix) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xxx) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Chandigarh.
11. The Ministry or any other Competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may

result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

13. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Haryana and any other Court of Law relating to the subject matter.

14. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,


(Dr. U. Sridharan)
Director (S)

Copy to:

- 1). **The Secretary**, Ministry of Mines, Government of India Shastri Bhawan, New Delhi.
- 2). **The Secretary**, Department of Environment, Government of Haryana, Chandigarh.
- 3). **The Secretary**, Department of Forests, Government of Haryana, Chandigarh.
- 4). **The Secretary**, Department of Mines and Geology, Government of Haryana, Chandigarh
- 5). **The Additional Principal Chief Conservator of Forests**, Region Office (Northern Region) Ministry of Environment, Forest and Climate Change, Bays No. 24-25, Dakshin Marg, Sector-31A Chandigarh-160030.
- 6). **The Chief Wildlife Warden** of the State Govt. of Haryana.
- 7). **The Chairman**, Haryana State Pollution Control Board, Plot No. C-11, Sector-6, Panchkula- 134109, Haryana
- 8). **The Member Secretary**, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- 9). **The District Collector, Mahendergarh** District, State of Haryana.
- 10). **Guard File.**
- 11). **MoEF &CC website.**


(Dr. U. Sridharan)
Director (S)

Recd. 19/6/15

Annexure-3

SPEED POST

30

From

The Director General,
Mines and Geology Department, Haryana,
1st Floor, 30-Bays Building, Sector-17, Chandigarh.

To

- ✓ (i) M/s KJSL-Sunder (JV),
702, 7th Floor, Pearls Business Park,
Plot No. D-7, Netaji Subhash Place,
Pitampura, Delhi 110034
- (ii) M/S Karamjeet Singh & Company Ltd.
F-5, Shradha House, Kingsway Nagpur
440001
- (iii) M/S Sunder Marketing Associates,
C-1/28, Parshant Vihar, Rohini,
Delhi-110085.

Memo No. DMG/HY/ML/Dadam/2013/3864
Dated Chandigarh, the 17.06.2015

Subject: Permission to allow transfer of mining lease/ Share of lease of Dadam Stone mine, originally granted in favour of M/s KJSL- Sunder (JV), in favour of one of the partners namely M/S Sunder Marketing Associates along with change in name and to allow surrender of lease share by other partner namely M/S Karamjeet Singh & Company Ltd.- regarding

Kindly refer to representations received from the partners of the M/s KJSL-Sunder (JV) relating mining lease dealt under this letter.

2. You are aware that the mining lease for a period of 10 years over an area of 55.50 hectares in village Dadam, Tehsil Tosham, district Bhiwani was granted in favour of M/s KJSL-Sunder (JV), 702, 7th Floor, Pearls Business Park, Plot No. D-7, Netaji Subhash Place, Pitampura, New Delhi, after accepting the highest bid of Rs. 115 crore per annum offered in the auction held on 30.12.2013 against the reserve price of Rs. 6.25 crore per annum. M/s KJSL-Sunder (JV) is / was a JV/ consortium between M/S Karamjeet Singh & Company Ltd. and M/S Sunder Marketing Associates who participated in the auction dated 30.12.2013 being pre-qualified mining agency.

3. The bid offered in the auction held on 320.12.2013 was accepted and the acceptance/Letter of Intent (LoI) was issued in favour of M/s KJSL-Sunder (JV) on 03.01.2014. The period of the lease as per terms and conditions of grant /auction was to

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commence from the date of grant of Environmental Clearance by the MoEF, GoI or after expiry of a period of 12 months from the date of issuance of LoI whichever is earlier.

4. The State Government separately granted a mining lease in favour of HSIIDC over an area of 258.30 hectare in village Khanak, Tehsil Tosham, district Bhiwani in accordance with powers vesting in it under Rule 118 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012. However, M/s KJSL Sunder(JV), challenged the grant of mining lease in favour of HSIIDC by way of a CWP No. 2599 of 2014 before the Hon'ble Punjab and Haryana High Court. The grant of mining lease in favour of HSIIDC was challenged mainly on the plea that lease in favour of HSIIDC may harm the business interest of private mine lease holders including M/S KJSL-Sunder(JV) and that the lease in favour of HSIIDC was granted by the State Government without having approval of the Central Government as per requirement of Section 17A (2) of the Mines & Mineral (D&R) Act,1957.

5. The Hon'ble Punjab & Haryana High Court vide order dated 04.03.2015 dismissed the Writ Petition filed by M/S KJSL-Sunder (JV). The Hon'ble High Court however, directed the State Government to obtain the approval of the Central Government as per requirement of Section 17A (2) of the MMDR, Act 1957 before commencement of mining by the HSIIDC. In addition to above, you were allowed to exercise the option either to continue with the lease or rescind the same by 30.04.2015. In this behalf the orders of Hon'ble High Court was also challenged by way of a SLP (c) No. 12623 -12624 of 2015 filed by M/s KJSL-Sunder(JV) before Hon'ble Supreme Court. The said SLP was also dismissed by Hon'ble Supreme Court on 01.05.2015, however, the time granted by Hon'ble High Court up to 30.04.2015 was extended up to 10.05.2015.

6. Shri Akbal Singh Bhullar, Director, M/s Karamjeet Singh & Company Ltd. (one of the partners of the consortium holding 51% share) vide letter dated 07.05.2015, informed this office that all authorisation given in their previous correspondences in respect of Dadam mine stands cancelled. Shri Akbal Singh Bhullar further stated that henceforth only he is authorised to sign all documents, agreements and other necessary documents relating to refund of initial auction amount and interest for above said work.

7. Shri Akbal Singh Bhullar vide another representation [as partner of M/s KJSL-Sunder (JV)] vide separate letter 07.05.2015, also stated that as per orders dated 04.03.2015 of the Hon'ble High Court, M/s KJSL-Sunder (JV) have already had rescinded the

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contract of Dadam mine the same was claimed to have been made by way of another/ separate representation. The claim in this behalf were factually wrong as no such representation was received in this office by that time or even after that i.e till date. Notwithstanding the same through letter dated 07.05.2015 he demanded interest of 18% on the amount deposited and keeping the rights reserved to claim damages through separate representation.

8. At the outset it needs to be clarified here itself that contentions of **Sh. Akbal Singh Bhullar**, Director, M/s Karamjeet Singh & Company Ltd., relating to sole authorisation of the consortium was not legally tenable because he at the most could have withdrawn his authorisation given to any other person but he can not claim that he became sole authorised person of the JV/ consortium. It needs to be pointed out here that he even not submitted any resolution on behalf of company (M/s Karamjeet Singh & Company Ltd) authorising him to make such representation.

9. It may be pointed out here that for completion of formalities for execution of lease deed a communication dated **13.05.2015**, was received through authorised signatory of the consortium along with requisite documents as were sought by the department. The balance amount of **1.75 crore** on account of security amount was also submitted, with request to inform date and time for execution of mining lease. In this way it was clear that the consortium was otherwise ready to execute the lease deed. This further makes it clear that any claim to have sought to rescind from lease as stated by Sh. Bhullar under his letter dated 07.05.2015 were factually wrong.

10. It is further pointed out that after submission of letter/ request to rescind the lease by one of your partners namely M/S Karamjeet Singh & Company Ltd., Sh. Naveen Goel for M/s Sunder Marketing Associates (the partner of JV/ Consortium) vide letter dated 14.05.2015 submitted that the request for rescinding from the lease of Dadam by other partner M/s Karamjeet Singh & Company Ltd is not on behalf of consortium/JV, however, even if the other partner intends to go out of lease, he would continue with the lease. He also undertook that in case the other partner is not interested, he may be allowed to go out of the JV and he would continue with whole of the lease. The joint reading of letters dated 13.05.2015 and 14.05.2015 of Sh. Naveen Goel for M/s Sunder Marketing Associates made it amply clear that there was no request by JV to rescind from lease.

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11. Sh Karamjeet Singh Bhullar, Director, M/s Karamjeet Singh & Co. Ltd. again vide letter dated 02.06.2015 (received on 08.06.2015) requested for refund of amount deposited at the time of auction and thereafter. He further, informed about the receipt of the copy of letter dated 13.05.2015 submitted by Sh. Naveen Goel, relating to execution of lease deed. Sh. Bhullar claimed that nobody has been authorised by M/s Karamjit Singh and Co. Ltd. to execute the mining lease deed on its behalf and requested not to execute the lease deed with other partner M/s Sunder Marketing Associates..

12. In view of peculiar facts and circumstances of the case it was observed that as per orders of Hon'ble High Court/Supreme Court the original lessee M/s KJSL-Sunder(JV) could have opted to rescind from the lease maximum by 10.05.2015. However, in view of the facts stated above there was no such request from authorised person or a joint request by both the partners. As such the opportunity in this behalf after 10.05.2015 was not available to them which otherwise had not been sought. The facts of the case otherwise became peculiar when one partner strongly seeks to continue with the lease despite the fact that state has granted mining lease of adjoining stone mine of village Khanak in favour of HSIIDC, a State PSU. The said partner namely M/s Sunder Marketing Associates even undertook to own whole of the responsibility of the lease even if the other partner M/s Karamjeet Singh and Company Ltd. is allow to go out of the lease.

13. Keeping in view of over all facts and circumstances of the case as well as in the interest of state revenue it has been considered and found appropriate to allow one of the partners M/s Sunder Marketing Associates to continue with the lease of Dadam Stone mine and allow other partner M/s Karamjeet Singh & Co. to go out of the present lease. However, in order to avoid any complication it has been decided that lease may be allowed to be transferred/changed in the name of **M/s Sunder Marketing Associates, C-1/28, Prashant Vihar, Delhi 110085** subject to conditions that:

- (i) M/s Sunder Marketing Associates shall execute the lease deed with the department/State;
- (ii) M/s Sunder Marketing Associates shall furnish fresh affidavits of all the existing Sureties (in place of existing affidavits) to the effect that they stand surety for **M/s Sunder marketing Associates in place of M/s KJSL Sunder (JV)** and in case any of the existing Sureties do not furnish such affidavit, the firm shall be liable to furnish new surety for such amount;

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- (iii) M/s Sunder Marketing Associates shall also furnish an **Indemnity Bond** to the department that "the firm will fulfil all the obligations arising from the existing lease and notwithstanding of the withdrawal of one of the partner/ firm would honour stipulated conditions therein and firm alone shall be liable for running of the lease himself and shall at no stage seek any modification, or change in the conditions thereof/ lease".
- (iv) M/s Sunder Marketing Associates will also be responsible to settle all accounts/ issues with outgoing partner M/S Karamjeet Singh & Co. Ltd., and state shall not be responsible for claims, if any made by M/s Karamjeet Singh & Co. Ltd.

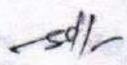
The decision to transfer the lease/share in favour of M/s Sunder Marketing Associates is further subject to condition that in case, at any stage M/s Sunder Marketing Associates fails to settle all issues with M/s Karmjeet Singh & Co. Ltd. and any claims with regards to refund of amount qua above said lease, if any, paid by M/s Karamjeet Singh & Co. Ltd. to the consortium are not refunded, appropriate action including cancellation of lease would be initiated against the them.


Mining Engineer,
for Director General, Mines & Geology,
Haryana.

Endst. No. DMG/HY/ML/Dadam/2013/3865

Dated: 17.06.2015

A copy is forwarded to Mining Officer, Mines and Geology Department, Bhiwani for information and further necessary action.


Mining Engineer,
for Director General, Mines & Geology,
Haryana.

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HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA

Website - www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No. - 0172-2577870-73

No. HSPCB/Consent/ : 2811915BHICTE2179882

Dated:24/07/2015

To

M/s : M/s Sunder Marketing Associates
khasra No. 132(Min) & 133 at village Dadam
BHIWANI
127040

Sub. : Issue of Consent to Establish from pollution angle .

Please refer to your Consent to Establish application received in this office on the subject noted above. Under the Authority of the Haryana State Pollution Control Board vide its agenda Item No. 47.8 dated 28.04.83 sanction to the issue of "Consent to Establish" with respect to pollution control of Water and Air is hereby accorded to the unit M/s Sunder Marketing Associates, for manufacturing of **Masonry Stone**, with the following terms and conditions:-

1. The industry has declared that the quantity of effluent shall be 90 KL/Day i.e 0KL/Day for Trade Effluent, 60 KL/Day for Cooling, 30 KL/Day for Domestic and the same should not exceed .
2. The above "Consent to Establish" is valid for 9 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.

Specific Conditions

Other Conditions :

- 1. unit will comply with the conditions of the environmental clearance issued from MOEF and will submit the compliance of the same**
- 2. unit will implement the EMP plan and will submit the compliance of the same**
- 3. unit will get the name modify in the environmental clearance issued and will submit the same at the earliest.**

Regional Officer, HQ

*For and on behalf of chairman
Haryana State Pollution Control Board*

---It is system generated certificate no signature is required---



HARYANA STATE POLLUTION CONTROL BOARD

**SCO-21, 1st floor, Improvement Trust
near Hansi Gate Bhiwani Ph. 01664-240259**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313100417BHICTO4578505

Dated:28/11/2017

To.

M/s :M/s Sunder Marketing Associates
khasra No. 132(Min) & 133 at village Dadam

Subject: Grant of consent to operate to M/s M/s Sunder Marketing Associates.

Please refer to your application no. 4578505 received on dated 2017-11-09 in regional office Jind. With reference to your above application for consent to operate, M/s M/s Sunder Marketing Associates is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2017 - 30/11/2017
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	1800.0
Total Land Area(Sq. meter)	555000.0
Total Builtup Area(Sq. meter)	555000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	7.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic Tank with soak pit
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. DG Set	5 Meter
Emission parameters	
1. SPM	100 micro gm/m ³
Product Details	
1. Rock Stone	50000 Metric Tonnes/day
Capacity of boiler	

1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.050 KL/day
Raw Material Details	
Masonry Stone	50000 Metric Tonnes/Day

*Regional Officer, Jind
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will strictly implement mining plan and Environment management plan besides compliance of conditions of EC granted to the unit by the Competent Authority
2. The unit will comply with provisions of all environmental laws including Air Act. and comply with the directions issued by the SEIAA/CPCB/State Govt./HSPCB/ Hon'ble Courts from time to time.
3. The CTO so granted is valid from 01.10.2017 to 30.11.2017 only as per order of Hon'ble Supreme Court of India on dated 30.07.2017.
4. The unit will strictly make compliance of Hon'ble Supreme court of India order dt.31.07.2017
4. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority

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Digitally signed by RAKESH KUMAR BHONSLE
DN: cn=RAKESH KUMAR BHONSLE, o=HARYANA STATE POLLUTION CONTROL BOARD, ou=HARYANA STATE POLLUTION CONTROL BOARD, email=RAKESH.KUMAR.BHONSLE@HSPCB.HRYA.NIC.GOV.IN, serial=1172808471
Reason: I am the issuer of the document
Date: 2017.11.28 17:26:30

*Regional Officer, Jind
Haryana State Pollution Control Board.*

Registered/Speed Post

From

The Director,
Mines and Geology, Haryana,
30-Bays, Sector-17, Chandigarh.

To

M/s Govardhan Mines and Minerals,
House No. 51, Urban Estate-2,
Hisar.

Memo No. DMG/HY/ML/Dadam/2018/5062
Dated Chandigarh, the 11.10.2018

Subject: Acceptance of the highest bid / issuance of Letter of Intent (LoI) in respect of minor mineral mines of "Stone alongwith Associated minor minerals" of "Dadam" having tentative area of 48.87 hectares in district Bhiwani, offered in e-Auction held on 04.01.2018 & 05.01.2018 and in compliance with orders dated 14.08.2018 of the Hon'ble High Court passed in CWP no. 18712 of 2018 - regarding.

Kindly refer to the subject cited above

You participated in the in the e- Auction held on 04.01.2018 & 05.01.2018 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice bearing No. DMG/HY/e-Auction/Stone/2017/Dadam/7362 dated 08.12.2017 in order to obtain mining lease of minor mineral mine in village "Dadam", District Bhiwani. You offered the highest bid of Rs. 92,12,00,000/- [Rupees Ninety Two Crores Twelve Lacs only] per annum, against the Reserve Price of Rs. 92,00,00,000/- per annum, for obtaining the Mining Lease of Minor Mineral mine namely "Dadam" for extraction of "Stone alongwith Associated minor minerals" having tentative area of 48.87 hectares falling in khasra nos. 132 min. You also deposited an amount of Rs. 9,21,20,000/- towards initial bid security at the time of auction.

2. However, the bid offered by you was refused by the state government as the same was decided to be granted in public interest to the HSHDC the State PSU. The decision as per above was communicated to you vide this office memo no. DMG/HY/E-auction/stone/2016/3697 dated 25.07.2018.

3. You challenged the decision dated 25.07.2018 by way of CWP No. 18712 of 2018 filed before the Hon'ble Punjab and Haryana High Court. The Hon'ble High Court vide orders dated 14.08.2018 set aside the orders dated 25.07.2018 and allowed the writ

petition filed by you. The state was directed to award the mining lease in your favor as expeditiously as possible.

4. In the light of above orders of the Hon'ble High Court the State Government has decided to award the mining lease by accepting the highest bid of Rs. 92,12,00,000/- [Rupees Ninety Two Crores Twelve Lacs only] per annum, offered by you in the e-Auction held on 4th -5th January, 2018 in respect of minor mineral mine of Village Dadam tehsil Tosham district Bhiwani having tentative area of 48.87 hectares falling in khasra nos. 132 min for extraction of "Stone along with Associated minor minerals".

5. In the light of above that state government has accepted your bid offered in the auction dated 4-5th January, 2018, as per condition no. 12 of the auction notice dated 08.12.2017 you have become the successful bidder in respect of "Dadam" mine of the district Bhiwani.

6. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour being successful bidder in respect of the Mine/area namely "Dadam" of "Stone along with Associated Minor Minerals" subject to the following terms and conditions:-

- (i) The period of lease shall be **10 years** and the same shall commence with effect from the date of grant of environmental clearance by competent authority as required under EIA notification dated 14.09.2006 and as amended from time to time by the MoEF, Govt or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "Letter of Intent", whichever is earlier;
- (ii) You may note that the area of the mining lease is tentative and was notified on "as is where is" basis (**refer condition no. 4 of the notice**). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the lease deed/agreement (**refer condition no. 3 of the notice**).
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining lease, on any account including that of change in description of khasra numbers / location etc, at any stage will be entertained. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the leased area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition no. (3) of auction notice;
- (iv) The amount of the highest bid i.e. Rs. 92,12,00,000/- [Rupees Ninety Two Crores Twelve Lacs only] per annum shall be the "Annual dead rent" payable by

you in the manner prescribed in the lease deed/agreement to be executed on form ML-1 appended to the State Rules;

- (v) The above said annual dead rent shall be increased @ 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual dead rent/ lease money shall be as per details given below:-

Sr. No.	Year of the Lease Period	Annual Dead Rent (In INR)
1	First Year	Rs. 92,12,00,000/-
2	Second Year	Rs. 92,12,00,000/-
3	Third Year	Rs. 92,12,00,000/-
4	Forth: Year	Rs. 115,15,00,000/-
5	Fifth Year	Rs. 115,15,00,000/-
6	Sixth Year	Rs. 115,15,00,000/-
7	Seventh Year	Rs. 143,93,75,000/-
8	Eighth Year	Rs. 143,93,75,000/-
9	Ninth Year	Rs. 143,93,75,000/-
10	Tenth Year	Rs. 179,92,18,750/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit Rs. 23,03,00,000/- i.e. equal to 25% of the annual bid amount as "security deposit" and Rs. 7,67,66,667/- on account of one month's advance dead rent. Out of which you have already deposited an amount of Rs. 9,21,20,000/- i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-Auction. The balance amount of Rs. 13,81,80,000/- of the bid security i.e. 15% of the annual bid amount along with Rs. 7,67,66,667/- on account of one month's advance dead rent shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;
- (vii) You shall have to execute Lease Deed in Form ML-1 appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of Lol;
- (viii) The agreement/ lease deed executed shall be duly registered under relevant law with concerned Registering Authority and you shall be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and as demanded by the Registering Authority/ Revenue Department at the time of registration;

- In case you fail to execute the Lease Deed within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to Rs. 13,81,80,000/- being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the Lol holder/defaulters, shall be debarred from participation in any future auctions for a period of 5 years:
- (x) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the lease deed/agreement. In case the surety offered by the lessee during the subsistence of the lease is not found solvent, the lessee shall offer another solvent surety and a supplementary deed shall be executed to this effect;
 - (xi) After execution of Lease Deed, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this Lol, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (vi) above] the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be debarred from participation in any subsequent bids for a period of 5 years;
 - (xii) You shall be liable to deposit the Dead Rent in advance at monthly intervals as per provisions of lease deed/agreement i.e, from the date of commencement of the lease deed;
 - (xiii) You shall be liable to pay dead rent as determined through open auction or shall pay royalty in respect of each of the minor minerals extracted or removed or consumed by you or by your agent, manager, employee etc., whichever is more. The royalty shall be payable at the rates prescribed in the First Schedule appended to the State Rules and as may be revised by the State Government from time to time.
 - (xiv) You shall also deposit/pay an additional amount equal to 10% of the due Dead Rent/Royalty, along with along with the monthly instalments towards the '**Mines and Minerals Development, Restoration and Rehabilitation Fund**'.
 - (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of the Lease Deed.
 - (xvi) On enhancement of the annual dead rent with the expiry of every three years period,

amount equal to 25% of the revised annual dead rent as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government:

- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per Chapter 10 of the State Rules for the "Mining site" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the Lal holder/lessee for the mining lease area from the Competent Authority as required under EIA notification dated 14/9/2006 as amended from time to time by the Ministry of Environment, Forest & Climate Change, Govt. of India and guidelines/ circulars issued/ issued in this behalf;
- (xix) The Mining lessee to whom the mining rights have been granted through this lease would also be liable to pay the following to the landowners for undertaking mining operations:
 - (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
 - (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the lessee. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the State Rules;
- (xxi) The total mineral excavated and stacked by the lease holder within the area granted on mining lease shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxii) The lessee shall not stock any mineral outside the concession area granted on mining lease, without obtaining a valid mineral dealer license as per provisions contained in Chapter 14 of the State Rules;
- (xxiii) The lessee shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or

officer authorized in this behalf, lessee(s) shall not be entitled to claim any relief in payment of contract money on this account;

- (v) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf;
- (xxv) The lessee shall not undertake any mining operations in the area granted on mining lease without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- (xxvi) The lessee shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

7. Accordingly you are advised to submit the Draft Mining Lease Deed/Agreement on Form ML-1 (in five copies), appended to the State Rules, 2013, along with other requisite documents including a solvent security for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the bid.

The same is being issued with the approval of competent authority.

State Mining Engineer,
for Director, Mines & Geology,
Haryana

Endst.No. DMG/HY/ML/Dadam/2018/5063

Dated: 11.10.2018

A copy is forwarded to the following for information and necessary action:-

1. The Chairman Haryana State Pollution Control Board, Sector-6, Panchkula.
2. The Deputy Commissioner, Bhiwani.
3. The Mining Officer, Mines and Geology Department, Bhiwani.

Sc/-
State Mining Engineer,
for Director, Mines & Geology,
Haryana

The Regional officer
Haryana Pollution Control Board,
Bhiwani.

Subj: Permission for commencement of Mining operation in compliance with the order dated 04-12-2013 of Hon^{ble} Punjab and Haryana High Court.

It is intimated that we, M/s Coverdhan Mines and Minerals, H.No. 51, Urban estate-II, Hisar have been granted Mining lease of Minor Minerals of village Dadam District Bhiwani through auction held on 04-01-2018 and 05-01-2018 for extraction of Stone alongwith associated Minor Minerals having area of 48.87 hectares bearing Khas. No. 107/198.

A. Earlier the said mine having area of 55.50 hectares of village Dadam was granted to M/s Sunder Marketing 702, D.T. Pearls Business Park, Plot No. D-7, Netaji Subhash Palace, Pitambara, vide F.No. J-11015/100/2014.IA-II(M) dated 28th October 2015. (original EC was in the name of M/s KJSL-Sunder (JV) and it was transferred in name of Sunder Marketing). The said firm had commenced mining operation after obtaining Environment Clearance from the Competent Authority and also Consent to establish and consent to operate were also received from Haryana State Pollution Control Board. Now the Mines and geology department Haryana granted Mining lease to M/s Coverdhan Mines and Minerals after reducing area from 55.50 hectares to 48.87 hectares. This area of 48.87 hectares is part of 55.50 hectares.

B. The ministry of Environment and Forest, Govt of India granted Environment clearance for the total area of 55.50 hectares. The Haryana state pollution Control Board, Bhiwani also granted Consent to establish and Consent to operate for the total area of 55.50 hectares. On the basis of Environment Clearance and CTE and CTO mining was operated earlier.



A 1. Now we have been granted mining lease having area of 48.87 hectares out of total 55.50 hectares for which all necessary permissions from the competent authority have been granted. Although we are not required to obtain such permission to operate the mining lease of village Dadam as Hon' Punjab and Haryana High Court vide its order dated 04-12-2018 directed the state government to allow us to commence mining operation. A copy of order of hon'ble court is enclosed for kind perusal.

5. In compliance of the order of Hon'ble Court, Mines and Geology Department has also permitted us to commence mining operation in village Dadam District Bhiwani with advice to obtain formal permission from your end on the basis of old CTE/CTO granted by your office. A copy of Letter allowing us mining by Mining Department vide no. Memo No. G/HY/ML/Dadam/2018/6009 dated 21-12-2018 is also enclosed herewith a copy of which was also endorsed to your office Panchkula.

In view of above it is requested to permit us to operate the mine of village Dadam on the basis of old CTE/CTO.

Partner.

For Goverdhan Mines and Minerals,

51, Urban Estate-II, Hisar.

Enc 1) EC of KMSL - Sunder (71)

2) FC, sanction in name of Sunder mining

3) LOI of Mining Dept. dated 11.10.2011

4) Hon'ble Punjab Chandigarh decision.

5) memo Hq. DMS/HY/ML/Dadam/2018/6009 dt 21.12.18

6) Authorization, registration of mine etc. (14 pgs)

248 CWP-28378-2018(O&M)

**M/S GOVERDHAN MINES & MINERALS
VS
STATE OF HARYANA & ORS**

Present: Mr. Girish Agnihotri, Senior Advocate with
Mr. Vijay Pal, Advocate
for the petitioner.

Mr. Ankur Mittal, Additional A.G., Haryana.

On 02.11.2018 we had passed an order noticing the contention of the petitioner and his grievance. Pursuant to an e-auction notice dated 24.07.2017, the present mine was set up for auction with a reserve price of Rs.115 crores, and three times over, an attempt was made to auction this mine on the very same reserve price but with no success. Finally, on a bid of Rs.92 crores 12 lacs, the mine was granted to the petitioner. It is pertinent to mention here that the petitioner deposited a sum of Rs.9 crores 20 lacs and an additional sum of Rs.1,20,000/-. The respondents, however, did not grant the necessary permission required but rather kept quiet over the issue despite the petitioner's best efforts to get the mine operational. Finally, the petitioner filed a petition bearing CWP No.17829 of 2018 and while issuing notice on 26.07.2018, an order was passed informing the petitioner that his bid had been refused and given to HSIIDC. The petitioner then filed Civil Writ petition No.18712 of 2018, where the grant of mine to the HSIIDC was set aside. Thereafter, the petitioner has struggled to get the mine operational as the respondents were not granting him environmental clearance. Neither any reason was assigned nor a

CWP-28378-2018 :2:

proper decision was taken. It is, at this stage, the petitioner has approached this Court by way of the present petition, where we initially thought it prudent to seek a report as to why the State Environment Impact assessment Committee is not in place.

Learned State counsel on instructions from Basu Dev, Geologist (Jr.) has pointed out that the State Environment Impact Assessment Committee was constituted on 24.08.2015 for a period of three years which stood to expire on 23.08.2018. On 07.07.2018 recommendations were sent returnable for 23.08.2018 whereafter the proposal was sent on 16.11.2018 which is still under consideration. The petitioner was granted the mine in open auction on 04.01.2018 and substantial amount of almost Rs. 10 crores is lying with the respondents while he continues to await the clearance so as to enable him to start the mining. This situation, to our minds, is neither beneficial to the petitioner nor to the respondents-State. The petitioner loses his money to the State which retains it unethically without discharging its obligation in time. In the process, it not only hurts the interest of the petitioner financially but also deprives the State of the returns that a mining activity would fetch.

Learned counsel for the petitioner contends that regarding this very mine, to an area confined to 55 hectares, the Union of India had granted the environment clearance to operate the mine but since the area now stands reduced to 48 hectares, it is the State which has to grant the environment clearance and not the Union of India. He further contends that the clearance granted by the Union of India was for a period of ten years

CWP-28378-2018 :3:

and since these 48 hectares formed a part of 55 hectares. The clearance granted by the Union of India should be good enough to permit him mining till the time the State decide the issue.

We would be reluctant to accept this argument ipso facto as Union of India may have considered certain other issues that are an accompaniment to the grant of such clearance but drawing sustenance from the orders of Supreme Court where in somewhat similar circumstances mining was allowed, we would persuade ourselves to permit the petitioner to commence mining, particularly when serious defaults have been committed by the State itself, initially, by granting the mine to HSIIDC clandestinely, which action we have negated in other proceedings and thereafter, not acceding to the petitioner's request for grant of clearance to enable him to mining activity.

Indeed, the petitioner is bound by the contract to pay what is due to the State in terms thereof as also by statutory liabilities that may flow from the mining activity, which would safeguard the interest of the State.

We bind the petitioner to such an undertaking that he shall furnish to the respondents-State and become compliant with regard to the monetary liabilities and its discharge without any default. Since an environment clearance has indeed been granted by the Union of India for a period of ten years qua this mine, it would be safe to permit the petitioner to commence mining but subject to the final appraisal by the State in this regard, which they shall conclude within a period of two months.

CWP-28378-2018 :4:

List on 20.03.2019.

In the meantime, the State may file its detailed response.

(MAHESH GROVER)
JUDGE

04.12.2018
rimpal

(LALIT BATRA)
JUDGE



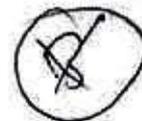
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For Subsequent orders see CM-7548-CWP-2019, CWP-33791-2019, CWP-38223-2018 and 1 more.

4 of 4

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Registered/Speed Post

From

The Director,
Mines and Geology, Haryana,
30-Bays, Sector-17, Chandigarh.

To

M/s Govardhan Mines and Minerals,
House No. 51, Urban Estate-2,
Hisar.

Memo No. DMG/HY/ML/Dadam/2018/6009
Dated Chandigarh, the 21.12.2018

Subject: Letter of compliance of orders dated 04.12.2018 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 28378 of 2018.

Reference this office memo no. DMG/HY/ML/Dadam/2018/5062 dated 11.10.2018 and your letter dated 13.12.2018 received in this office on 14.12.2018 through your advocate on the above noted subject.

2. You (M/s Govardhan Mines and Minerals) participated in the in the e- Auction held on 04.01.2018 & 05.01.2018 and after accepting the terms and conditions of the auction notice dated 08.12.2017 in order to obtain mining lease of minor mineral mine in village "Dadam", District Bhiwani, offered the highest bid of Rs. 92,12,00,000/- per annum, against the Reserve Price of Rs. 92,00,00,000/- per annum for obtaining the Mining Lease of Minor Mineral mine namely "Dadam" for extraction of "Stone alongwith Associated minor minerals" having tentative area of 48.87 hectares falling in khasra nos. 132 min.

3. You are aware that the auction was conducted subject to condition that actual mining would be allowed to be undertaken only after prior Environmental clearance is obtained by the lease holder from the competent authority as per requirement of EIA Notification dated 14.09.2006 issued by the MoEF&CC, GoI. Further, the period of lease

in the instant case is/was 10 years which had to reckon from the date of grant of EC by the competent authority or on expiry of the period of 12 months from the date of issuance of Lol, whichever is earlier. As per above the issue relating to time taken by the State Government for acceptance of the bid got settled and not remained.

4. You participated in the e-auction process after having accepted the terms and conditions of the auction and offered bid without any objection, hence were fully aware the prior Environmental clearance was required as per provisions of EIA notification dated 14.09.2006 issued by the MoEF & CC Gol. The highest bid was finally accepted by the State government and this office issued Letter of Intent (Lol) in favour of M/s Govardhan Mines and Minerals on 11.10.2018.

6. You after having obtained the Lol holder submitted an application dated 13.12.2018 to the Department (received on 14.12.2018) stating that mining lease of Dadam Stone Mine earlier granted was prematurely cancelled by the State. Even before the application could have been decided on its merit, you filed a **Civil Writ Petition No. 28378 of 2018** before the Hon'ble Punjab and Haryana High Court seeking permission for mining in Dadam stone mine on the basis of Environmental Clearance earlier granted in favour of ex-lease holder on 03.07.2015.

7. The Hon'ble High Court in its interim order dated 04.12.2018 permitted you to commence mining, subject to condition that you shall be bound by the contract to pay what is due to the State in terms thereof as also by statutory liabilities that may flow from the mining activity, to safeguard the interest of the State. However, the Hon'ble High Court has permitted the same subject to the final appraisal by the State in this regard, which they shall conclude within a period of two months.

8. In view of above you are permitted to undertake mining on the basis of EC already obtained by the former lease holder for Dadam stone Mine, till they are granted fresh EC for your own project/ lease. The permission granted / relaxation as per earlier EC, hence you shall ensure to undertake all environmental safeguards and precautions and paying required dues to the government before and after commencement of mining

without any default. However, before commencement of mining operations, you are shall fulfil the following requirements:-

- (i) Execute lease deed with the Government/ Department by furnishing surety equal to the annual dead rent without any delay;
- (ii) Deposit amount totalling to Rs. 22,41,58,667/- on account of following dues as per terms and conditions of grant/auction qua monetary liabilities:-
 - (a) Rs. 13,81,80,000/- i.e. 15% of the highest bid towards remaining amount of security to make it equal to 25% of annual dead rent;
 - (b) Rs. 7,67,66,667/- as one month advance dead;
 - (c) Deposit Rs. 76,76,667/- i.e. 10% of the monthly instalment towards 'Mines & Mineral Development, Restoration & Rehabilitation Fund'; and
 - (d) Rs. 15,35,333/- for TCS on monthly instalment @2%.
- (iii) Obtain the Consent to Establish /Consent to Operate of Haryana State Pollution Control Board, or obtain permission to run on the basis of earlier CTE/CTO granted to the earlier leaseholder, as may be permitted by the HSPCB
- (iv) An undertaking to the effect that you shall fulfil all the terms and conditions of the Environmental Clearance granted by the MoEF&CC, GoI on 03.07.2015 to the earlier leaseholder M/s KJSL-Sunder (JV) and was transferred by the MoEF&CC, GoI on 28.10.2015 in favour of M/s Sunder Marketing Associates. Further, you shall undertake mining as per Mining Plan already approved in favour of the earlier lessee M/s KJSL-Sunder-(JV)/ M/s Sunder Marketing Associates. You shall also procure the copies of all related documents of the earlier leaseholder and submit a copy of the same dully attested by you representative to the office of Mining Officer, Bhiwani and this office so that it could be ensured that

you are having knowledge of related permissions which you undertook to follow. However, your operation shall restrict within the area of 48.87 hectares, the area granted under present auction/ lease grant.

- (v) You shall take required actions for getting prepared and approved their own Mining Plan and for obtaining EC for their own lease grant/project. You shall also give status of your application if already submitted to the competent authority under EIA Notification dated 14.09.2006.

Puf
 State Mining Engineer
 For Director, Mines and Geology,
 Haryana, Chandigarh

Endst. No. DMG/HY/ML/Dadam/2018/6010

Dated: 21.12.2018

A copy along with orders dated 04.12.2018 of the Hon'ble Punjab and Haryana High Court passed in CWP No. 28378 of 2018 M/s Govardhan Mines and Minerals v/s State of Haryana and others is forwarded to the Secretary, Ministry of Environment, Forest and Climate Change, Government of India, New Delhi for information and necessary action.

Puf
 State Mining Engineer
 For Director, Mines and Geology,
 Haryana, Chandigarh

Endst. No. DMG/HY/ML/Dadam/2018/6011

Dated: 21.12.2018

A copy is forwarded to the following for information and necessary action:-

1. The Director, Environment Department, Haryana.
2. The Chairman, Haryana State Pollution Control Board, Panchkula.
3. Mining Officer, Bhiwani

Puf
 State Mining Engineer
 For Director, Mines and Geology,
 Haryana, Chandigarh


HARYANA STATE POLLUTION CONTROL BOARD
SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259
Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 313100419BHICTE6267995
Dated:10/02/2019
To.
M/s : Govardhan Mines And Minerals
Dadam
BHIWANI
127040
Sub. : Grant of consent to Establish to M/s Govardhan Mines And Minerals

Please refer to your application no. 6267995 received on dated 2019-01-21 in regional office Jind.

With reference to your above application for consent to establish, M/s Govardhan Mines And Minerals is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	10/02/2019 - 09/02/2024
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	1245.0
Total Land Area (Sq. meter)	488700.0
Total Builtup Area (Sq. meter)	500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank with soak pit
2. Trade	
Permissible Domestic Effluent Parameters	
1. NA	
Permissible Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	
1. NA	
Permissible Emission parameters	
1. PM10	100 Microgram/meter cube

Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	20 KL/day

Regional Officer, Jind
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 2 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 2 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.

13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

That if at any stage the unit will found non complying with the provision of Environment Laws at any stage the CTE granted will be revoked by the Board.

That the unit will not add any air polluting process/ machinery and also not to add any process which increases water pollution load without prior permission of the Board.

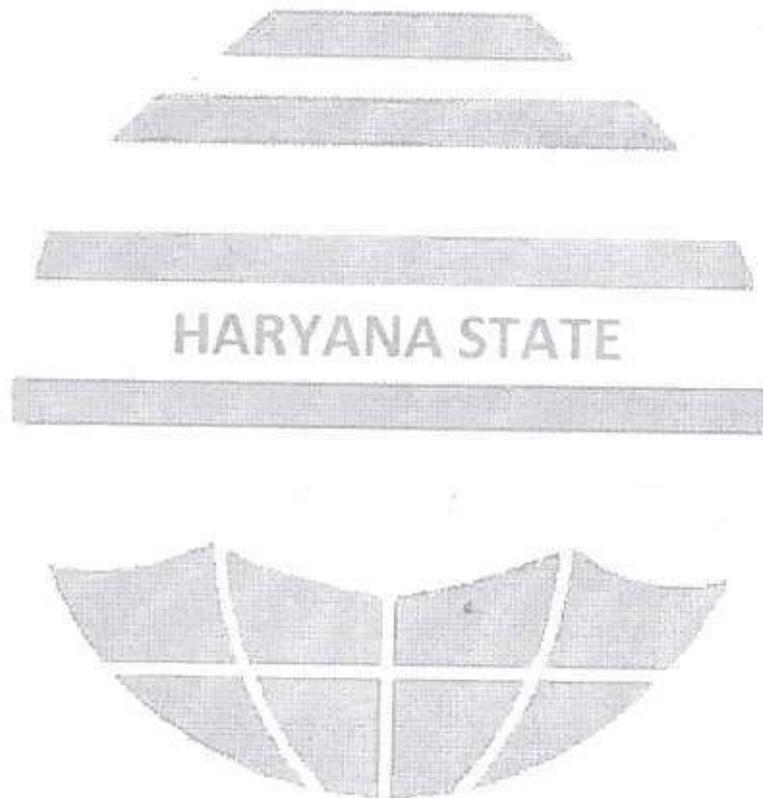
That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act

That the unit will provide separate energy meter on their ETP/APCM and maintain the Log Book for energy consumption of ETP/APCM and chemicals used daily for the ETP/APCM .

Other Conditions :

(I)The previous unit EC is consider temporary for this unit ,the said project will apply for fresh EC when SEIAA constituted and then submit fresh EC in the said firm name as soon as possible . (II)The unit will apply for consent to operate before starting production activity and will comply with each condition of EC obtained by previous firm from MOEF(III)Unit will apply for HW authorization & make agreement with board authorized agency for safe disposal of Hazardous waste as per HOWM Rules,2016. (IV) The said unit will make Dust Suppression and wet drilling by using 65 KLD water through sprinklers etc.(V)Unit will obtain necessary permission from Mines and Geology Department in compliance of Hon'ble Punjab & Haryana High court Chandigarh order dt.21.12.2018.

*Regional Officer, Jind
Haryana State Pollution Control Board.*





HARYANA STATE POLLUTION CONTROL BOARD
SCF-32, sector 13, HUDA, Bhiwani Ph. 01664-240259



E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313100419BHICTO6356744

Dated:25/02/2019

To.

M/s :Govardhan Mines And Minerals
 Dadam

Subject: Grant of consent to operate to M/s Govardhan Mines And Minerals.

Please refer to your application no. 6356744 received on dated 2019-02-25 in regional office Jind. With reference to your above application for consent to operate, M/s Govardhan Mines And Minerals is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	23/02/2019 - 30/09/2020
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	1245.0
Total Land Area(Sq. meter)	488700.0
Total Builtup Area(Sq. meter)	488700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank with soak pit
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. PM10	100 mg/m3
Product Details	
1. Stone associated with minor minerals	50000 Metric Tonnes/day

Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	20 KL/day
Raw Material Details	
Stone associated with minor minerals	50000 Metric Tonnes/Day

Regional Officer, Jind
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
19. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
20. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
21. The industry shall submit Environmental Audit report once in a year.
22. The industry shall submit on site/off site emergency plan, if required.
23. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
24. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
25. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

Specific Conditions :

- (i). That the unit will submit the analysis report from the Board lab within three month from the date of issue of first consent to operate. (ii). That the unit will run and maintain the APCM & green belt. (iii). That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO. (iv). The said mining project will make strict compliance of EC granted by MOEF/SEIAA. (v). The said unit will submit half yearly Environment management report as per EC condition & board policy for mining projects. (vi). The previous unit EC is consider temporary for this unit ,the said project will obtain fresh EC from SEIAA and then submit fresh EC in the said firm name as soon as possible . (vii). Unit will apply for HW authorization & make agreement with board authorized agency for safe disposal of Hazardous waste as per HOWM Rules,2016. (viii). The said unit will make Dust Suppression and wet drilling by using 65 KLD water through sprinklers etc. (ix) unit will install AAQMS at three locations within mining lease area for EC compliance.

*Regional Officer, Jind
Haryana State Pollution Control Board.*

No. SEIAA/HR/2019/ 354

Dated: 03-10-2019

To

MS GOVERDHAN MINES AND MINERALS
H. No 51, Urban Estate-2, Hissar-125001

Subject: Environment for Expansion for Stone Mining Project (13579949 TPA Stone & 1508883 TPA mineral reject), Khasra No.- 132, Total Area 48.87 ha., Near Village Dadam, Tehsil- Tosham, District- Bhiwani (Haryana):- Reg. Terms of References.

This has reference to your application dated NIL addressed to M. S. SEIAA Haryana received on 25.06.2019 to prescribe the TOR(Terms of Reference) for undertaking detailed EIA Study for the purpose of obtaining Environment Clearance in accordance with the provisions of EIA Notification, 1986. For this purpose the proponent had submitted online information in the prescribed format (Form-1) along with Pre-feasibility Report. The details of the proposal are given below:

1.	Name of the project proponent:	Goverdhan Mines And Minerals
2.	Category of the proposal	I (a)
3.	Project/Activity applied for	Stone Mining Project
4.	Date of submission for TOR	25.06.2019

The Authority approved the "Terms of Reference" in the 120th meeting of SEIAA held on 18.09.2019 and it was decided that the project proponent will prepare the EIA by using Model Terms of Reference of MoEF & CC with the following additional terms of reference along-with Public Consultation:

I(A): Standard Terms of Reference for Conducting Environment Impact Assessment Study for Non-Coal Mining Projects and Information to be Included in EIA/EMP Report

1. Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
2. A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
3. All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
4. All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/toposheet, topographic sheet, geomorphology and geology of the areashould be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
5. Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
6. Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
7. It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures, to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

9. The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine, lease period.
10. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
11. Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
12. A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
13. Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
14. Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
15. The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
16. A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
17. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
18. A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
19. Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
20. Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
21. R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the R&R Plan.

- shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
23. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 24. The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 25. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 26. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 27. Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 28. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 29. Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 30. Information on site elevation, working depth, groundwater table etc. should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 31. A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 32. Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 33. Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 34. Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 35. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 36. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be

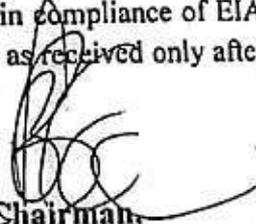
37. Measure of socio economic significance and influence to the local community proposed, provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frame for implementation.
38. Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
39. Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
40. Details of litigation pending against the project, if any, with direction order passed by any Court of Law against the Project should be given.
41. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
42. A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
43. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
44. Besides the above, the below mentioned general points are also to be followed:-
- Executive Summary of the EIA/EMP Report
 - All documents to be properly referenced with index and continuous page numbering.
 - Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the project.
 - Where the documents provided are in a language other than English, an English translation should be provided.
 - The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - As per the circular no. J-11011/618/2010-IA.II (I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - The EIA report should also include
 - surface plan of the area indicating contours of main topographic features, drainage and mining area,
 - Geological maps and sections and
 - Sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

Additional TOR:

- The PP shall carry out the geographical study including structure, size, shape, chemical analysis, petrological study, mineral grade, density, reserve quality and quantity.
- The PP shall submit the three dimensional configuration of the deposit achieved through sampling, trenching, pitting and drilling.
- The PP shall submit the nomenclature of the minor minerals deposit(project)
- The PP shall submit the degree of economic validity accesses during the pre-feasibility studies.
- The PP shall submit the study asses in detail the technical soundness and economic validity of the project. Cost data must be reasonably accurate.
- The PP shall submit the effect of removal of upper fracture zone in the mining area.
- Ecological effect of particulate matter on the flora and fauna.
- Rehabilitation studies.

11. Approval/permission of the CGWA/SGWA shall be obtained before drawing ground water for the project activities. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate (CTO) till the project proponent obtains such permission.

The project proponent will submit Environment Impact Assessment Report by incorporating the Terms of References (ToR) as approved by the Authority within a time schedule in compliance of EIA Notification dated 14.09.2006. It was also decided that their project will be considered as received only after receipt of complete information.


Chairman,
SEIAA, Haryana

inspection report Dated - 06-10-2020

JOINT INSPECTION REPORT OF OA No. 132/2020 IN THE MATTER OF RAKESH DALAL VS. STATE OF HARYANA

1. Regarding illegal mining by M/s Govardhan Mines at Dadam, Tosham, Bhiwani Haryana.

Observation - During the inspection it is observed that the said mining project has illegally created ways in the forest area without having any valid permission. At the time of inspection, the mining equipment's/machines are also found standing in the non-minable forest area.

The Dadam Hill Minor is a protected forest area under IFA, 1927 and same is found illegally mined at the time of the inspection.

2. It is alleged that mining is done upto 150 meters which is not permissible.

Observation - During the inspection, the concerned mining officer stated that the mining is done at the site about 200 feet depth. But actual depth of the mining pits will be assured by the inspection of the mining surveyor from Mining Dept., Head Office, Panchkula within 7 days as mentioned by concerned mining officer.

3. The Mining Company has not given a closure plan.

Observation - During the inspection the concerned mining officer stated that an approved mining plan as well as a progressive closure plan of same is already submitted by the said mining project and the mining project is still in progress and closure plan will be implemented after closure of the mining.

4. In the progressive closure plan, the depth is shown to be up to 42 meters.

Observation - During the inspection the concerned mining officer stated that the said mining project has given following dimensions of mining pit as per approved mining plan:

(i) Length: 536 meter (ii) Width: 528 meter (iii) Depth: 78 meter (from ground level). But no record provided at the site during inspection in this regard.

5. Mining is not being done in a scientific manner.

Observation - During the inspection the concerned mining officer stated that the mining is not done in scientific manner i.e. benches of 9-meter height and 9-meter width are not properly formed.

6. Ground water is also being illegally extracted.

Observation - During the inspection the concerned Assistant Geologist, Ground Water Cell reported that no bore well found in the lease mining area. The project is meeting water requirement for plantation, dust suppression & domestic etc. through tankers from outside the mining area and also using the water stored within mining pits and water stored in pits cannot be identified at spot whether it is groundwater or rain water and same will be identified within 7 days as assured by the concerned Assistant Geologist, Ground Water Cell.

7. The applicant has annexed a letter addressed to the Additional Chief Secretary, Mines and Geology Department pointing out illegalities in the process of mining.

Observation - During the inspection the concerned mining officer stated that he is not aware about the said communication because the letter number & date are not mentioned.

During the inspection the concerned SDO, Irrigation Department stated that the said mining project is using the land of Dadam distributary illegally for mining purpose.

S/Sheeran
05/10/2020
Dr. Sunil Sheeran
Scientist B, HSPCB, Bhiwani Region

dy
Veel Prakash H.F.S.
Add. D.F.O. Bhiwani

Al.
(Anshul Kalia)
SDO, Wigan w.s. SDO's
Bhiwani

Prakash
(Chander Prakash)
Asst Geologist
Ground Water Cell, Bhiwani

D.K.
DINESH KUMAR
R.O. - HSPCB
Bhiwani

at
6/10/2020
(RAHUL NARWAL)

Inspection report Dated - 06-10-2020

**JOINT INSPECTION REPORT OF OA No. 169/2020 IN THE MATTER OF
KULDEEP SINGH VS. STATE OF HARYANA**

Point: Grievance in this application is against alleged illegal mining in forest area by M/s Govardhan Mines and Minerals, Hisar at Dadam Hills, Tosham, District Bhiwani. The applicant has relied upon FIR, complaints and letters in support of the allegation.

Observation - During the inspection it is observed that the said mining project has illegally created ways in the forest area without having any valid permission. At the time of inspection, the mining equipment's/machines are also found standing in the non-minable forest area. The Dadam Hill Minor is a protected forest area under IFA, 1927 and same is found illegally mined at the time of the inspection.

At the time of inspection, the team has also reported following observations:

During the inspection, the concerned mining officer stated that the mining is done at the site about 200 feet depth. But actual depth of the mining pits will be assured by the inspection of the mining surveyor from Mining Dept., Head Office, Panchkula within 7 days as mentioned by concerned mining officer.

At the time of inspection the concerned mining officer also stated that an approved mining plan as well as a progressive closure plan of same is already submitted by the said mining project and the mining project is still in progress and closure plan will be implemented after closure of the mining.

During the inspection the concerned mining officer stated that the said mining project has given following dimensions of mining pit as per approved mining plan:

(i) Length: 536 meter (ii) Width: 528 meter (iii) Depth: 78 meter (from ground level).

At the time of inspection, the concerned mining officer mentioned that the mining is not done in scientific manner i.e. benches of 9-meter height and 9-meter width are not properly formed.

During the inspection the concerned Assistant Geologist, Ground Water Cell reported that no bore well found in the lease mining area. The project is meeting water requirement for plantation, dust suppression & domestic etc. through tankers from outside the mining area and also using the water stored within mining pits and water stored in pits cannot be identified at spot whether it is groundwater or rain water and same will be identified within 7 days as assured by the concerned Assistant Geologist, Ground Water Cell.

The concerned SDO, Irrigation Department at time of inspection stated that the said mining project is using the land of Dadam distributary illegally for mining purpose.

S. Sheoran
10.10.2020
Dr. Sunil Sheoran
Scientist B, Bhiwani Region

Chander Prakash
(Chander Prakash)
Asstt. Geologist
Ground water cell, Bhiwani

Dinesh Kumar
DINESH KUMAR
R.O. HSPCB,
Bhiwani

Dr.
Veet Prakash H.F.S
Addl. D.F.O Bhiwani

Mi
(Anshul Kedia)
SDO, Nigama W.E S/D-
Bhiwani

at 6/10/2020
(RANUH NARWAL)
ADC, Bhiwani

Annexure 13

Tele No. 01664-256259



Regional Office

Haryana State Pollution Control Board,

SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani

Email-hspcbrojr@gmail.com

No. HSPCB/BHI/2020/ 2633
To

Dated : 08-10-2020

M/s. Govardhan Mines & Mineral,
Village Dadam, Bhiwani

Sub: Show cause notice for closure under section 5 & 15 of EP Act, 1986 for violation of Env. Clearance & revocation consent to operation granted under Air Act, 1981 & water Act, 1974.

Whereas an NGT order dated 21.07.2020 OA No. 169/2020 titled as Kuldeep Versus State of Haryana and order dated 20.08.2020 OA No. 132/2020 titled as Rakesh Dalal Versus State of Haryana

Whereas a joint team constituted by Worthy Deputy Commissioner, Bhiwani and headed by Addl. Deputy Commissioner, Bhiwani including Mining Officer, Bhiwani, Assistant Geology, Ground Water Cell, Bhiwani, Addl. District Forest Office, Bhiwani, and SDO Nigana, Water Service, Sub Div. Bhiwani visited the site of mining project on 06.10.2020 Whereas during inspection, following deficiencies are observed by the joint team :-

1. You have created illegal ways in the forest area without having any valid permission.
2. The mining equipments/machines are also found standing in the non-minable forest area.
3. The Dada Hill Minor is a protected forest area under IFA, 1927 and same is found illegally mined at the time of inspection.
4. During the inspection the concerned mining officer stated that the mining is not done in scientific manner i.e. benches of 9-meter height and 9-meter width are not properly formed.
5. During inspection water found standing in mining pits clarify your position whether it is ground water or rain water.
6. Your project is found using land of Dadam Distributary illegally for mining purpose.

Whereas unit will be liable to pay the environmental compensation in the terms of direction of the Board issued by order no. HSPCB/PLG/2019/6043-75 dated 29.04.2019 as assessed by the Board as per methodology defined

Whereas you are not complying with the conditions of Env. Clearance issued by Competent Authority i.e. MoEF & CC, New Delhi.

In view of the above, you are hereby directed to show cause for 15 days, as to why closure/legal action may not be taken under Section 5 of 15 of EP Act, 1986 taken against your unit besides disconnection of electric supply and captive powers for non compliance of the provisions of the said Acts and CTO granted previously vide No. 7841923 dated 08.08.2020 for the period 01.10.2020 to 30.09.222 may not be withdrawl.

Section 5 of 1986 notwithstanding anything contained in any other law, But subject to the provision of this Act. The Central Government may, in the exercise of its powers and performance of its function shall be bound to comply with such directions.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

- (a) The Closure, prohibition or regulation of any industry operation or process or
- (b) The stoppage or regulation of supply of electricity, water or any other service.

Endst. No. HSPCB/BHI/2020/ 2634

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.


Regional Officer,
Bhiwani Region

Dated 08-10-2020

Endst. No. HSPCB/BHI/2020/ 2635

A copy of above is forwarded to the Worthy Deputy Commissioner, Bhiwani for information please.


Regional Officer,
Bhiwani Region

Dated 08-10-2020

Endst. No. HSPCB/BHI/2020/ 2636

A copy of above is forwarded to the Additional Deputy Commissioner, Bhiwani for information please.


Regional Officer,
Bhiwani Region

Dated 08-10-2020


Regional Officer,
Bhiwani Region

PVC Puton 26/10-20 Annexure 14
PVC SCB
684
26/10-20

GOVARDHAN MINES & MINERALS, VILLAGE, DADAM.

**REGISTERED OFFICE:- KHANAK POLICE CHECK POST, HISAR TOSHAM ROAD,
KHANAK.**

73

Date 22.10.2020

To

Regional Officer,
Haryana State Pollution Control Board, SCF no. 32,
Community Centre, Sector-13, Bhiwani.

F.R.
AEE-I, AEE-II, SC'B'
CLERK-I, CLERK-II

E.E.
23/10/20

Sir,

Sub:- Show cause notice for closure under section 5 & 15 of EP Act 1986 for violation of Env. Clearance & revocation of consent to operation granted under Air Act 1981 & water Act 1974 -reg-

Kindly refer to your office show cause notice issued vide No. HSPCB/BHI/2020/2633 dated 8-10-2020 on the above cited subject.

Vide above mentioned show cause notice you have observed following deficiencies:-

- Created illegal ways in the forest area without having any valid permission.
- Mining machines/equipment's were found standing in non-minable forest area.
- Dadam hill minor is a protected forest area under IFA 1927 and same found illegally mined at the time of inspection.
- Mining officer stated that mining is not done scientifically i.e. benches of 9 meter height and 9 m. width are not properly formed.
- Water was found standing in pits to clarify whether ground water or rain water.
- Project is found to using land of Dadam Distributary illegally for mining.

2. In this regard it is submitted before you that the said Inspection of Dadam Stone Mines was conducted in compliance of the order of Hon'ble National Green Tribunal order in OA no. 132/2020 titled as Rakesh dalal Versus state of Haryana and second that of Sh. Kuldeep Versus State of Haryana. It is very much relevant to mention here the few facts . M/s Govardhan Mines & Minerals was allotted lease of Dadam Stone Mines vide Letter of Intent Memo No. DMG/HY/ML/Dadam/2018/5062 dated 11-10-2018. The Hon'ble High Court of Punjab & Haryana in its judgement in CWP 28378 of 2018 allowed us to commence mining operations on the basis of Environmental Clearance of previous lease holder i.e. M/s Sunder Marketing Associate. New Delhi. The Director Mines & Geology Haryana vide Memo DMG/HY/ML/Dadam/2018/6009 Dated 21-12-2018 allowed us to start mining operations after complying certain conditions. The firm started mining operations on 25-2-2019 after obtaining permission from Haryana State Pollution Control Board regarding Consent to

Establish and Consent to operate. The necessary permissions from DGMS, Ghaziabad was also obtained. The firm is successfully doing mining operation from Feb 2019 to till dated. On 6-10-2020, the team under leadership of ADC, Bhiwani, RO & SDO Pollution Control Board, Mining Officer Bhiwani, Range Forest Officer, Tosham , Distt. Hydrologist Officer Bhiwani conducted inspection of mining area falling in our lease allotted to us. The said Inspection was carried out on the basis of application moved by one Sh. Rakesh Dalal before The National Green Tribunal, Principal Bench, New Delhi. The ground taken by applicant is regarding alleged mining up to 150 meter, non-submission of closure plan, unscientific mining etc. The petitioner Sh. Rakesh Dalal has filed writ petition against state of Haryana and others in CWP 9002-2018(O&M). The said petition was dismissed as withdrawn and petitioner was allowed to move the respondent authorities and files representation, the same shall be considered in accordance with law.

b) At the time of filing of petition and above order, M/s Govardhan Mines & Minerals was even not allotted Letter of Intent in spite of being highest bidder. Before us the mining was being done by M/s Sunder Marketing Associate, New Delhi. The said lease of M/s Sunder Marketing was terminated prematurely on certain grounds. The applicant has pointed irregularities in petition in the time of mining being done by that firm. However he with a motive of extortion of money filed the same against M/s Govardhan Mines & Minerals. However the alleged violations if any has occurred in the time of old lease holder. Thus the petitioner has misled the Hon'ble NGT that the violations are being done by us. In fact the inspection team itself failed to take note of this fact.

With this background we submit point wise reply to shortcomings pointed out in Inspection:-

Point 1. :- We have not created illegal ways in the forest areas. These ways have been created in the time of previous leaseholder. Old maps showing these ways (Annexure "A") is enclosed herewith which substantiate our claims. This Map shows the position of mining area between May 2016 to Jan 2019 i.e. before commencement of Mining by M/s Govardhan Mines and Minerals. We have already obtained permission from Forest department for making ways to enter into mining areas. The permission was sought vide F.No. 9-HRB)/2019-CHA dated 25 th September 2019 by DDG(Forest) Central, MOEF N. Region office Chandigarh (Copy Enclosed Annexure "A1"). For this we have deposited more than Rs. 17 lakhs with department. However the same is not started yet. Again we have sought permission for two more passages (Copy Enclosed Annexure "A2 & A3"). Evidence of same is enclosed. However the same are pending with department. It is further submitted that Officials of Mining and Forest department have regularly conducted inspections of the lease areas in one or two times in a month. They have regularly checked the lease area with coordinates used by both the departments and if there was a slightest shortcomings, that was removed at the spot. Proof of inspection by said officials is enclosed (Annexure "A4").

Point 2. It is submitted that a copy of reply filed by us to Range Forest Officer Tosham is enclosed. The Reply filed by us satisfactory explains the deficiency pointed by you (Annexure "B").

Point 3:- No mining work has been done by us. The same have occurred during the time of previous leaseholder. A copy of judgment of Court dated 07.01.2016 is enclosed showing the same facts (Annexure "C"). In this judgment at page 2 it is clearly mentioned that the Minor is in broken condition for the last 10 years. A copy of report of SDO (Irrigation) Nigana is enclosed.

Point 4:- It is submitted that the issue regarding scientific mining etc. are dealt with department of Director General of Mines safety Ghaziabad. They have visited the mining site a number of times. Further the making and breaking of benches is a continuous process in mining. Height and width of benches also depend upon the available area of mines. So they are only the fit persons who can say that the mining is scientific or not. A simple word of MO cannot allege this irregularity. We do our mining in a complete and safe scientific way.

Point 5:- It is submitted that the water in the pit was that of rain water. As the pit is surrounded by stones on all the sides and there is no point of water coming from underground. Few of our partners have experience in mining in Khanak/ Dadam and their practical experience in this area state that there is no water in these hill areas as there is stone all around.

Point 6:- As pointed above in point 3, we have never done mining in the area of Distributary. The proof of court judgement proves this crystal clear.

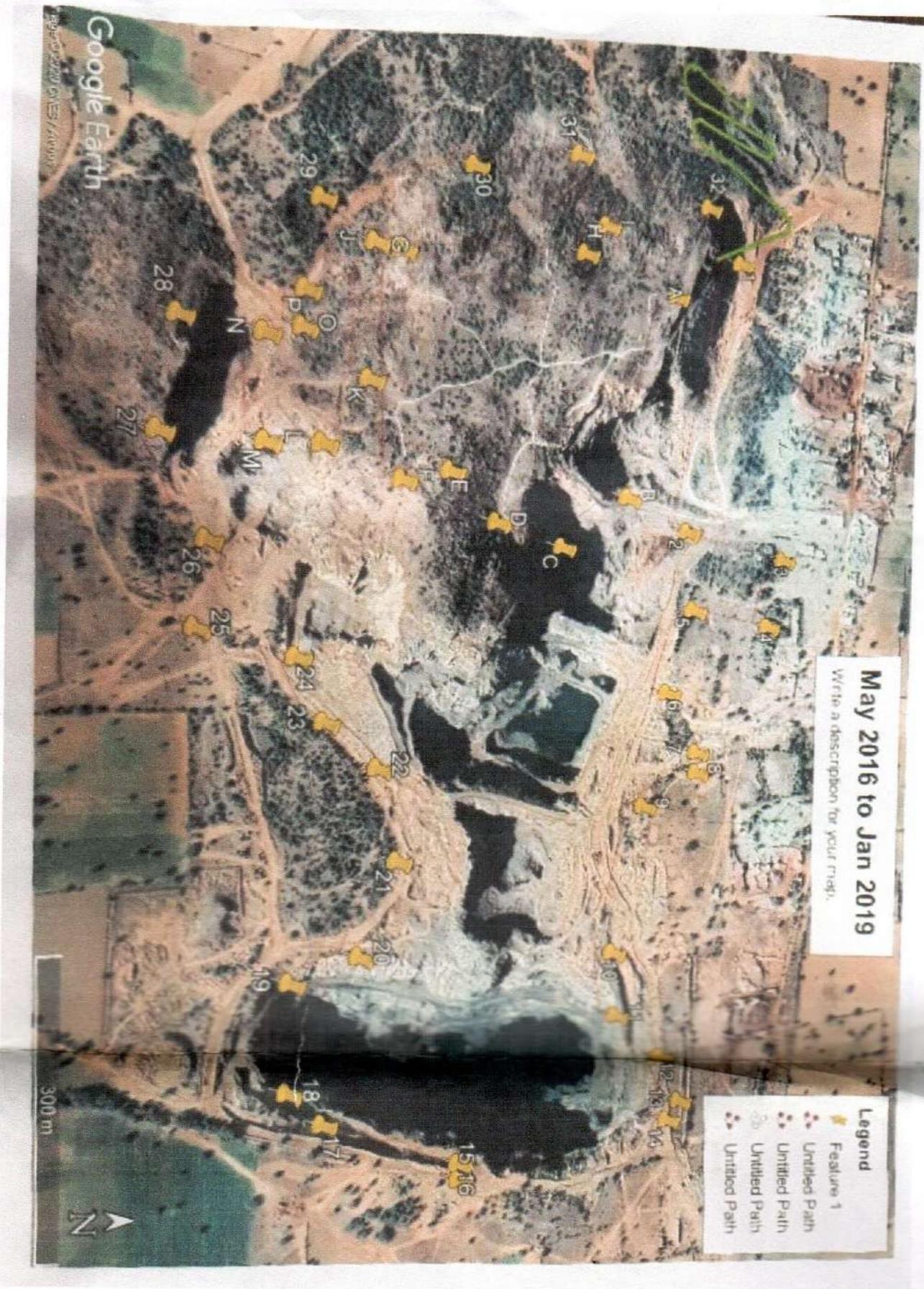
3. In view of above explanations with evidence we submit that there is no violation of conditions of Environment Clearance issued by competent authority. If there is any small shortcomings on the issue discussed above then also we have made no default as these are very minor. We request your honour to make another visit to mining area for re-inspection of the alleged shortcomings.

We further assure that we will do the mining work with complying with all the rules and regulations.

For M/s Govardhan Mines and Minerals

Goverdhan Mines And Minerals


Authorized Person
(Authorized Signatory)



Annexure A

on forest land proposed for diversion under Aravalhi project by utilizing forest lands

... preparation has been undertaken



भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
उत्तर क्षेत्रीय कार्यालय, चण्डीगढ़ / Northern Regional Office, Chandigarh



ए.नं.- 9.HR/B060/2019-CHA

दिनांक: 25 सितम्बर, 2019

श्री. श्री.

अभिषेक मूल्य नाथिच (पुन),
हरियाणा सरकार,
हरियाणा मिनिस्ट्र गनिवालय,
चण्डीगढ़ -160001

विषय: Diversion of 0.504 ha of forest land in favour of M/s Govardhan Mines and Minerals for access to mining area bearing khasra No. 132 in favour of M/s Govardhan Mines and Minerals at Village Dadam, under forest division and District Bhiwani, Haryana (Online proposal no. FP/HR/Approach/39072/2019) regarding

दर्भ:- प्रधान मुख्य वन संरक्षण के पत्र क्रमांक प्रशा डी तीन 8845/1196 दिनांक 02.07.2019

सहोदय,

कृपया उपर्युक्त विषय से संदर्भित पत्र का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की प्रा-2 के अर्धीन केन्द्रीय सरकार की अनुमति मागी गई है। इस प्रस्ताव में इस कार्यालय के सम संख्यक पत्र संख्या दिनांक 19.08.2019 द्वारा सैधानिक स्वीकृति प्रदान की गई थी, जिस की अनुपालना मुख्य वन संरक्षक के पत्र संख्या प्रशा-डी-तीन-8845/2199 दिनांक 13.09.2019 द्वारा प्राप्त होने के उपरांत केंद्र सरकार उपर्युक्त विषय हेतु 0.504 हेक्टेयर वन भूमि के उपयोग के लिए स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान करती है।

- i. वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
- ii. प्रस्ताव के अनुसार कोई भी वृक्ष नहीं काटा जाएगा।
- iii. प्रतिपूर्ति पौधारोपण प्रस्ताव के अनुसार Hassanpur Mr. RD 0 to tail L&R/side Tehsil/Range Loharu and District Bhiwani, में पयोक्ता एजेंसी से प्रा 9,39,650/- रुपये (Rupees Nine lakh thirty nine thousand six hundred & fifty eight Only) की राशि से 1008 पौधे लगाकर किया जायेगा।
- iv. प्रतिपूर्ति पौधारोपण इस पत्र के जारी होने की तिथि से एक वर्ष के अन्दर हो जाना चाहिए।
- v. The User Agency shall get/transfer the EC issued by competent authority in his name as observed by Hon'ble Punjab & Haryana High Court in CWP 28378-2018 in its order dated 04.12.2018 and in CWP 7549-CWP-2019 dated 16.05.2019.
- vi. The approval is subject to the condition that no plantation has been undertaken on forest land proposed for diversion under Aravali project by utilizing foreign funds.
- vii. वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिये नहीं किया जायेगा।
- viii. जब कभी भी NPV की राशि बढ़ाए जायेगी तो उस वही हुई NPV की राशि को जमा करने के साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ स्थानान्तरण के लिए प्रस्तावित वन भूमि को केन्द्रीय सरकार की पूर्ण अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।
- ix. केन्द्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।

359

- xii. यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1986, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
- xiii. कृषा वर्कट निपटान जारी योजना के अनुसार किया जायेगा।
- xiv. अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीव का संरक्षण, सुरक्षा तथा विकास के लिए समय - समय पर लगाई जा सकती है।
- xv. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना प्रयोक्ता एजेंसी व राज्य सरकार की जिम्मेवारी होगी।
3. मंत्रालय इस स्वीकृति को स्थगित/रद्द कर सकता है यदि उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं है। राज्य सरकार वन विभाग के माध्यम से इन शर्तों का पालन सुनिश्चित करेगी।

भवदीय,



(सी० डी० सिंह) 25/01/2019

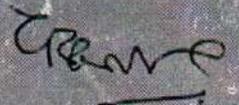
उप-वन महानिदेशक (केन्द्रीय)

प्रतिलिपि:-

1. अपर वन महानिदेशक (वन), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बाग, अलीगंज, नई दिल्ली।
2. प्रधान मुख्य वन संरक्षण, हरियाणा सरकार, C-18, वन भवन सेक्टर 6, पंचकुला हरियाणा।
3. Nodal Officer-cum-APCCF (FC), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009.
4. Divisional Forest Officer, Forest Division & District Bhiwani, Haryana.
5. M/s Govardhan Mines and Minerals, H.No. 51, U.E-II, Hisar, Haryana.

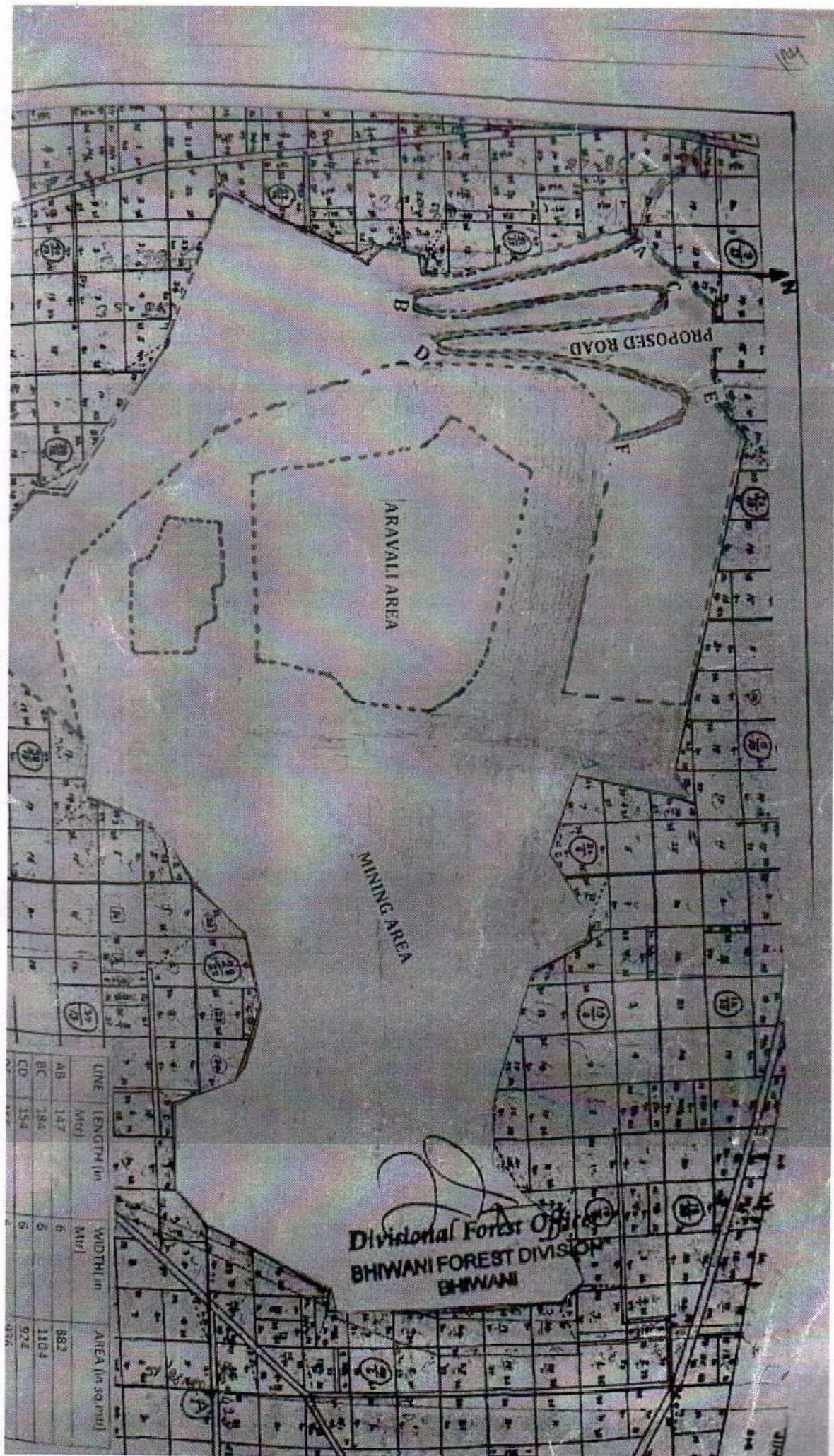
प्रकरण संख्या/8845/2578-79 दिनांक 26-11-19

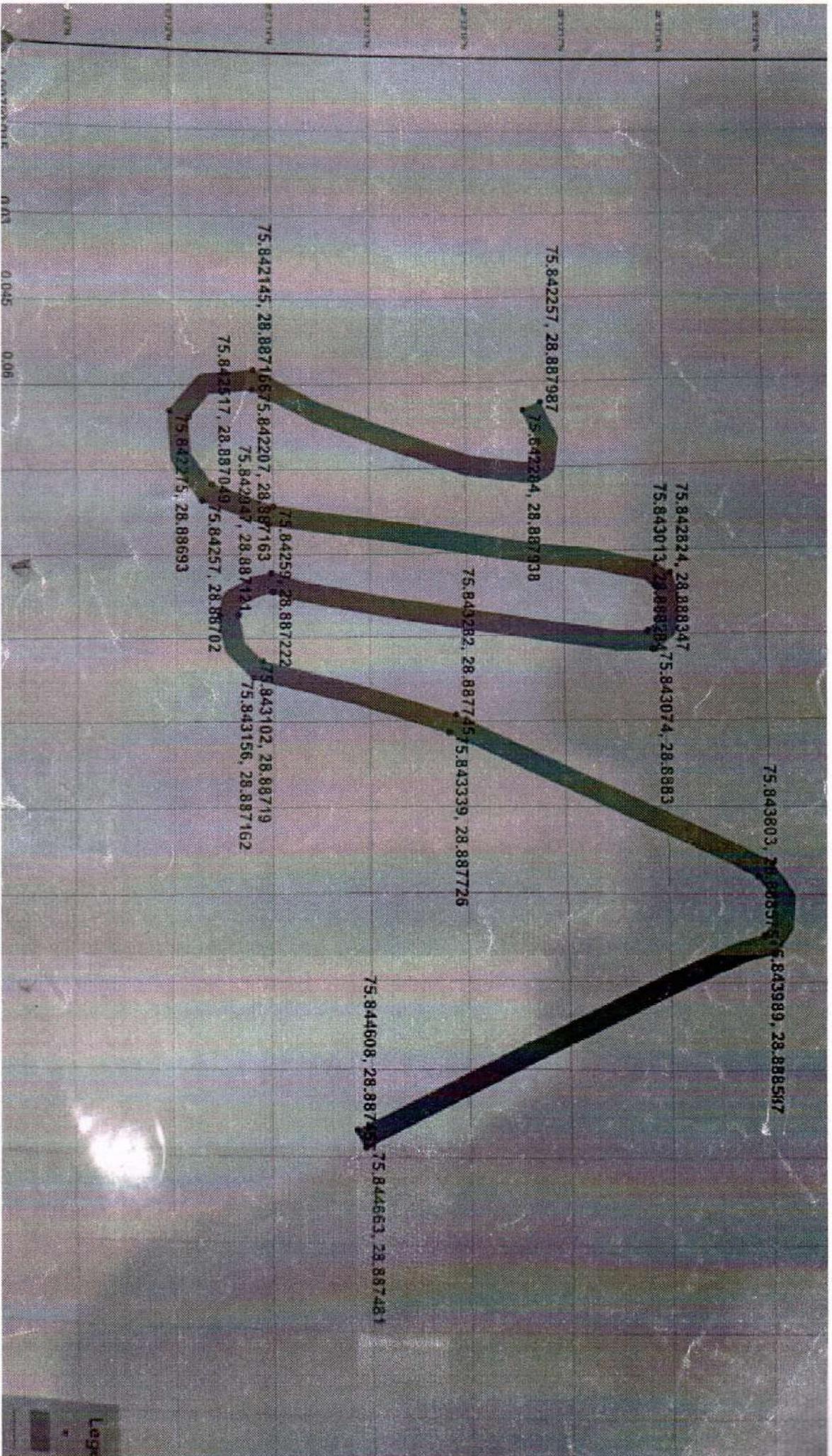
एन डी एफ वन विभाग / DFO Bhiwani को मारा
 हरियाणा (एन) विभाग को मारा कि डी डी एन को मारा करे लगे
 DFO को विदेश में लगे है कि एन डी एन को मारा करे लगे
 को विदेश में लगे विदेश में लगे मारा हरियाणा एन डी एन
 को मारा करे लगे है।



Nodal Officer & Conservator of Forests (FC)
 Chief Principal Chief Conservator of Forests,
 Haryana, Panchkula

25
26/1/19







Wazir Singh <govardhanminesandmineralsdadam@gmail.com>

Email Alert From System Administrator of Online Submission and Monitoring of Forests Clearances Proposal(OSMFCP) portal

monitoring-fc@nic.in <monitoring-fc@nic.in>
 To: govardhanminesandmineralsdadam@gmail.com
 Cc: monitoring-fc@nic.in

Annexure (A2) Fri, Feb 21, 2020 at 7:29 PM

This is to acknowledge that a proposal seeking prior approval of Central Government under the Forest (Conservation) Act 1980 as per the details given below has been successfully uploaded on the portal of the Ministry of Environment, Forests and Climate Change Government of India.

1. **Proposal No.** : FP/HR/Approach/44685/2020
2. **Proposal Name** : M/s Govardhan Mines and Minerals, Hisar, Haryana.
3. **Category of the Proposal** : Approach Access
4. **Date of Submission** : 21/02/2020
5. **Name of the Applicant with Contact Details**

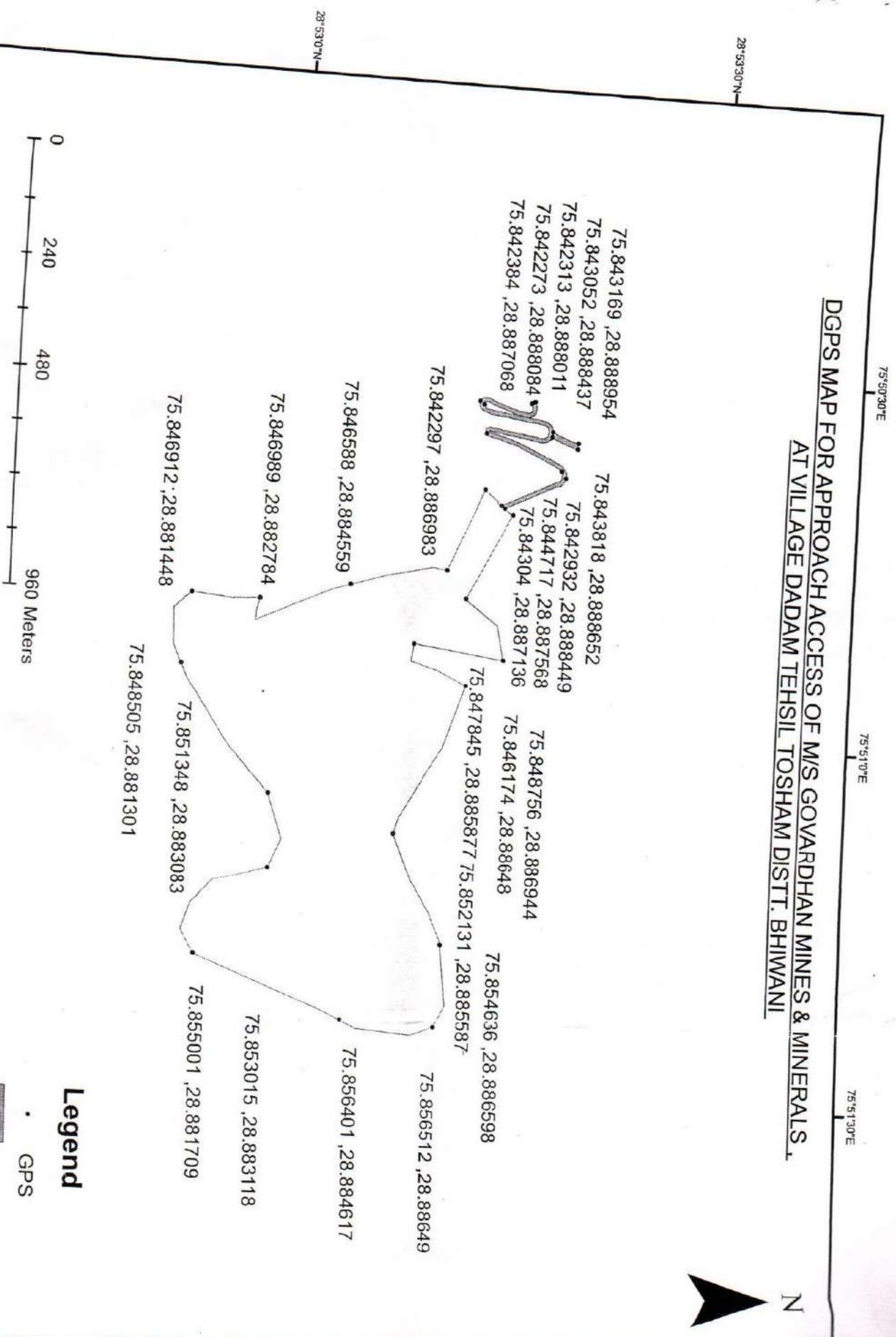
Name	: Wazir
Mobile No.	: 8569803233
State	: Haryana
District	: Hisar
Pincode	: 125001
6. **Area Applied (ha.)** : 0.8301

The proposal will be examined by the Nodal Officer, Forest (Conservation) Act, 1980 to assess its completeness.

(System Administrator)

*** This is a system generated email, please do not reply. ***

**DGPS MAP FOR APPROACH ACCESS OF M/S GOVARDHAN MINES & MINERALS,
AT VILLAGE DADAM TEHSIL TOSHAM DISTT. BHIWANI**



75°51'30"E

75°51'0"E

75°51'30"E

28°53'0"N

28°53'30"N

75°50'30"E

75°51'0"E

75°51'30"E

28°53'0"N

28°53'30"N

1 Annex A3)

Ref. No. :- NOC/GMM/FOTREST/2020

Dated :

To **Divisional Forest Officer,
Bhiwani.**Subject :- **Diversion of 0.1552 Hectare of Forest Land construction of approach road to mining area bearing Khasra No. 132 in favour of M/s Govardhan Mines & Minerals at Village Dadam, Tehsil Tosham, District Bhiwani (Haryana).**

-----X-----

We are approaching you with a request to kindly accord approval for proposal of **Construction of approach road to mining area bearing Khasra No. 132 in favour of M/s Govardhan Mines & Minerals at Village Dadam, Tehsil Tosham, District Bhiwani (Haryana).** In this regard, we are enclosing herewith **Five copies** of Site Plan showing the area of Approach for **M/s Govardhan Mines & Minerals** at the above proposed site. The total area works out to **1552.14 Sq. Mtr. or 0.1552 Ha.** Form 'A' & 'B' dully filled in signed & affidavit for the undertaking are enclosed.

Thanking you,

For Goverdhan Mines & Minerals
Yours faithfullyRavita
Partner**Wazir Singh Kuhar, Owner**
S/o Sh. Lachman Singh,
H.No.54, U.E. - II,
Hisar, Haryana.

Full Title of the Project : **Diversion of 0.1552 Hectare of Forest Land construction of approach road to mining area bearing Khasra No. 132 in favour of M/s Govardhan Mines & Minerals at Village Dadam, Tehsil Tosham, District Bhiwani (Haryana).**

Proposal No.:- **FP/HR/Approach/49328/2020.**

Date of Proposal :- **02-09-2020.**

**Appendix
(See Rule 6)
FORM-'A'**

**Form for seeking prior approval under section 2 of the proposals
by the State Government and other authorities**

**PART-I
(To be filled by user agency)**

1.	Project details: (i) Short narrative of the proposal and project/scheme for which the forest land is required. (ii) Map showing the required forest land, boundary of adjoining forest on a 1:50,000 scale map. (iii) Cost of the project (iv) Justification for locating the project in forest area (v) Cost benefit analysis (to be attached) (vi) Employment likely to be generated	Permission for construction of approach road to mining area bearing Khasra No. 132 in favour of M/s Govardhan Mines & Minerals at Village Dadam, Tehsil Tosham, District Bhiwani (Haryana) Attached Approx. 1245 Lacs Public Utility Service Nil 20 Persons
2.	Purpose - wise break-up of the total land required	For site entire area as shown in the plan shall be used for providing facilities i.e. 0.1552 Ha. 1552.14 Sq.Mtr. or 0.1552 Ha.
3.	Details of displacement of people due to the project, if any:\ (i) Number of families (ii) Number of Scheduled Castes/Scheduled Tribe families	Nil Nil

	(iii) Rehabilitation plan (To be enclosed)	Nil
4.	Whether clearance under the Environment (Protection) Act, 1986 is required? (Yes/No)	N.A.
5.	Undertaking to bear the cost of raising and maintenance of compensatory afforestation and/or penal compensatory afforestation as well as cost for protection and regeneration of Safety Zone, etc. as per the scheme prepared by the state Government (undertaking to be enclosed).	Attached Separately
6.	Details of Certificates/documents enclosed as required under the instructions.	As mentioned.

For Goverdhan Mines & Minerals

Ravita
Signature Partner

(Name in Block letters)

Designation

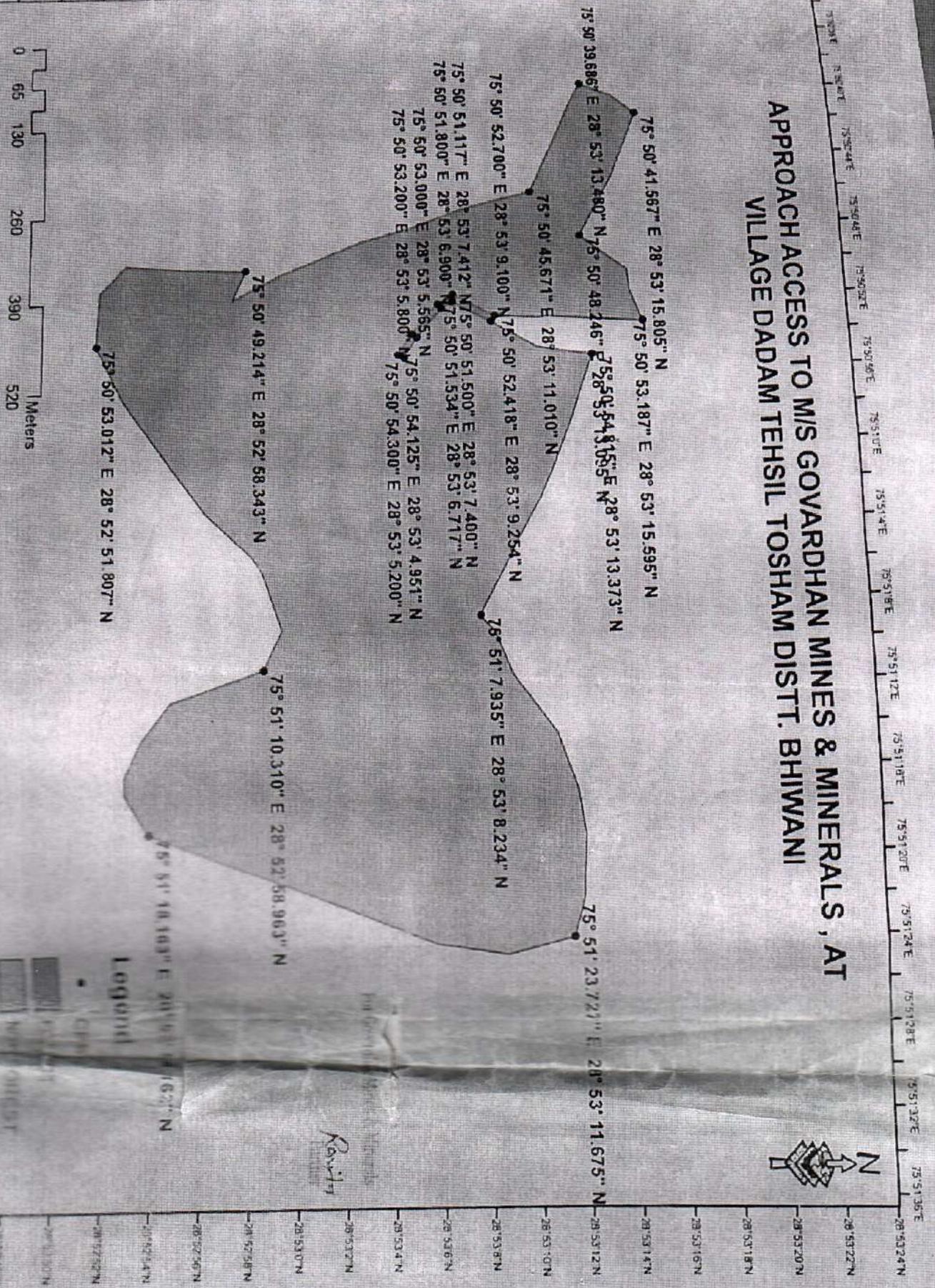
Address (of User Agency)

Mobile No. : 99921-00001

Date : _____

Place: Bhiwani.

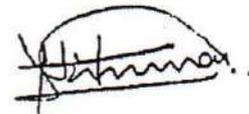
APPROACH ACCESS TO MIS GOVARDHAN MINES & MINERALS , AT VILLAGE DADAM TEHSIL TOSHAM DISTT. BHIWANI



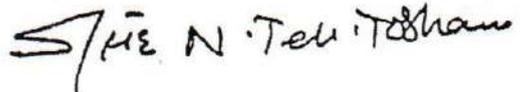
डाडम खनिज क्षेत्र पहाड़ की निशानदेही रिपोर्ट

आज दिनांक 17.07.2019 को श्री सत्यवान पुत्र श्री अमर सिंह व श्रमति सरोज पत्नि श्री सत्यवान द्वारा व अन्य जमीन मालिकों द्वारा की गई शिकायत तथा मै0 गोवरधन माईन्ज एण्ड मिनरलज, डाडम खान कम्पनी द्वारा दी गई इनके विरुद्ध शिकायत के अन्तर्गत डाडम पहाड़ की निशानदेही वाबत खनन विभाग, वन विभाग, राजस्व विभाग श्री सत्यवान शिकायतकर्ता व मै0 गोवरधन माईन्ज एण्ड मिनरलज, डाडम खान के प्रतिनिधि, थाना पुलिस, तोशाम की मौजूदगी में डाडम पहाड़ के मैप (खनीज क्षेत्र खसरा नं0 132 मिन) की राजस्व विभाग द्वारा बताए गए चकवन्दी के लाल पत्थरों से DGPS मशीन की सहायता से खनन विभाग के सर्वेयर्स द्वारा सभी पिलरों के (Longitude & Latitude) अनुसार मिलान किया गया। जो नायब तहसीलदार, तोशाम द्वारा पुलिस विभाग की मौजूदगी में शिकयताधीन/विवादित जमीन में किला/खसरा नम्बरान का मिलान करने उपरान्त साथ लगती डाडम खान की सीमा बताई गई जिस किले के साथ लगते/सीमा पर पिलर नं0 18, 19, 20, 21, 22 व 23 की रिडिंग लेकर स्थापित किये जिसमें से 18, 19 व 20 सही लगे पाए गये व 21, 22, 23 जो दूटे थे उन्हें पुन स्थापित किया गया। जो कि मौके पर उपस्थित सभी अधिकारी/व्यक्तियों की मौजूदगी में DGPS की रिडिंग (Longitude & Latitude) अनुसार पिलर लगवाए गए। बाकी सभी पिलर अपने यथारथान पर सही पाए गए। पिलरों की (Longitude & Latitude) सूचि साथ सलंगन हैं। अधिकारियों/कर्मचारीयों की सूचि को मौके पर उपस्थित थे वे निम्नलिखित हैं:-

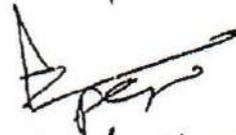
1. श्री नीरज कुमार, खनन अधिकारी, भिवानी



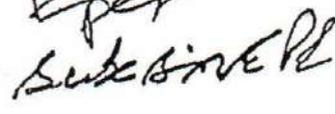
2. श्री चान्द सिंह, नायब तहसीलदार, तोशाम



3. श्री अनिल कुमार, कानूनगो, तोशाम



4. श्री सूबे सिंह, हल्का पटवारी, डाडम



5. श्री रविन्द्र, वन रक्षक, तोशाम

6. श्री महेन्द्र सिंह, वन दरोगा, तोशाम

7. श्री उग्रसैन, ए.एस.आई, तोशाम



8. श्री सुरेश कुमार, सीनियर सर्वेयर (मुख्यालय)



9. श्री नर सिम्हा, सर्वेयर (मुख्यालय)



10 श्री राजेश कुमार, खनन निरीक्षक, भिवानी RKumar

11 श्री धिरंजी लाल, खनन रक्षक Chingke

12 श्री सागर, खनन रक्षक

13 श्री वजीर सिंह कोहंडा कंपनी के प्रतिनिधि

Wazir

14. श्री सत्याधान शिकायतकर्ता

भ्रामला • किसान का आरोप- खेत में खनन कर रही है कंपनी, अफसरों का दावा- कंपनी की है जमीन माइनिंग कार्य में बाधा डालने की शिकायत पर प्रशासन ने मापी डाडम की विवादित जमीन



मास्कर नहर। कोशाम

डाडम निवासी एक किसान का आरोप है कि माइनिंग कंपनी उसके खेत में खनन कर रही है। दूसरी ओर माइनिंग कंपनी के डायरेक्टर का कहना है कि जिस जमीन को लेबरर शिवाड है वह कंपनी की है। कंपनी की माइनिंग कार्य में बाधा डालने की शिकायत पर बुधवार को डाडम पंचायत में नाथन तहसिलदार, शिवाड वल्ल अभिकारी व वन विभाग ने पैनाइस की।

डाडम निवासी किसान सतवान ने बताया कि उसकी डाडम पंचायत के अध्यक्ष जयन राफती है। उस जमीन पर माइनिंग करने वाली कंपनी द्वारा खनन कार्य किया जा

को उन्धारेकाली द्वारा गडिा को माई टैम नाथन तहसिलदार, शिवाड वल्ल अभिकारी, वन विभाग ने बाला खुसरा, विवादित जमीन को शिवाड वल्ल अभिकारी ने वन विभाग सतवान से सफरके किए व उन्धारेकाली कि आज जयन को पैनाइस को माई है। व इन पैनाइस से सफरके है। जब इन पैनाइस के व जब ये पैनाइस कालो 1 गो इमारत वल्ल जमीन सिलवा है

इस बारे में नाथन तहसिलदार चांद सिंह ने बताया कि इन मामले में लेखनी विभाग द्वारा सिर्फ सिवाड उपखण्ड कारखाना सब धा वन विभाग द्वारा राग करत किब नय है। इस बारे में शिवाड वन विभाग ने

अधिकारी नवल कुमार ने बताया कि तहसिलदार द्वारा राग करत किया गया है। व भी उनके राग पर हुए थे।

इस बारे में माइनिंग कंपनी के डायरेक्टर वल्लर कोइरके ने बताया कि उन्धारेकाली द्वारा टैम गडिा को माई था। उन्हें बार-बार दूसरे फटा द्वारा वन विभाग जाया था उन्धारेकाली द्वारा गडिा को माई टैम ने बुधवार को राग लेल किया। शिवाड विभाग ने माई शिवाड को माई कर कारखाना टैम द्वारा को माई विभाग ने बताया कि दूसरे फटा को टैम 15 फुट के काल और वल्लर जयन सिलवा है।

सेवा में,

वन राजिक अधिकारी,
तोशाम।

विषय :- डाडम पहाड़ पर अरावली एरिया में मशीनरी खड़ी करने के बारे।

संदर्भ :- आपके कार्यालय के पत्र क्रमांक 250 दिनांक 06 अक्टूबर 2020

उपरोक्त विषय के बारे में आपको सूचित किया जाता है कि आपके कार्यालय द्वारा जो नोटिस दिया गया है, इस बारे में हमारे द्वारा न ही कोई नाजायज माइनिंग की हुई है और न ही एफसीए 1980 की उल्लंघना की है और न ही आगे करेंगे। हमने माइनिंग करने का कार्य विभिन्न लोगो को कॉन्ट्रैक्ट पर दिया हुआ है, अरावली एरिया में जो मशीनरी खड़ी की हुई थी वह उस व्यक्ति द्वारा अपनी माइंस से लाते समय पुराने रास्ते पर खराब हो गई थी हालाँकि यह मशीन फर्म की नहीं थी फिर भी उस मशीनरी को हमारे द्वारा उसी समय ट्रैक्टर द्वारा बांधकर निकाल दी गई थी। अब वहां पर हमारी कोई मशीनरी नहीं है, हम आपको पूरा आश्वासन देते है की हम भविष्य में इस विषय में पूरा ध्यान रखेंगे। इसलिए आपसे निवेदन है कि हमारा दिया गया नोटिस फाइल करने की कृपा करें।

दिनांक 08 अक्टूबर 2020

Copy to

उप वन संरक्षक, भिवानी

माइनिंग अफसर, भिवानी..

RO प्रदूषण कण्ट्रोल बोर्ड, भिवानी

Recd.
W/O
9/10/2020

Recd.
Sud
09/10/2020

Recd.
9/10/2020

Goverdhan Mines And Minerals

गोवर्धन माइन एंड मिनेरल्स
नियर हिसार नाका, खानक
Authorised Person

Goverdhan Mines And Minerals

गोवर्धन माइन एंड मिनेरल्स
नियर हिसार नाका, खानक
Authorised Person



FOREST DEPARTMENT GOVT. OF HARYANA

O/o Range Forest Office, Tosham

Hansi Road, Tosham, E-mail:-rfotosham@gmail.com

क्रमांक २५०

दिनांक ०६-१०-२०२०

सेवा में,

✓ M/s Govardhan Mines and Minerals,
House No 51, Urban Estate-2
Hisar.

विषय :- डाडम पहाड़ पर अरावली एरिया में मशीनरी खड़ी करने बारे।

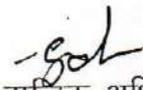
उपरोक्त विषय के सम्बन्ध में आपको सूचित किया जाता है कि M/s Govardhan Mines and Minerals, द्वारा डाडम पहाड़ के ऊपरी हिस्से पर नाजायज रास्ता बना कर ड्रिल मशीन मौके पर खड़ी पाई गई जो कि एफ०सी०ए० १९८० की उल्लंघना है। इसलिये आपको नोटिस दिया जाता है कि आप अरावली एरिया से मशीनरी को हटा कर नाजायज रास्ते को तुरन्त बन्द किया जाये नहीं तो आपकी मशीन को जब्त करके कानूनी कार्यवाही करते हुये रिपोर्ट उच्च अधिकारियों को कर दी जायेगी।


वन राजिक अधिकारी,
तोशाम ।

प्र० क्रमांक

दिनांक

1. इसकी एक प्रति खनन अधिकारी भिवानी को भेजते हुये लिखा जाता है कि Govardhan Mines and Minerals, हिदायत जारी कि जायें कि अरावली एरिया में कोई भी मशीनरी खड़ी ना करें व ना ही कोई अवैध रास्ता बनाया जाये तथा वन भूमि में कोई अवैध खनन न होने पाये।
2. इसकी एक प्रति उप वन संरक्षक, भिवानी को सूचनार्थ हेतु प्रेषित है।
3. इसकी एक प्रति आर०ओ० प्रदूषण कन्ट्रोल बोर्ड भिवानी को सूचित करते हुये अनुरोध किया जाता है कि Govardhan Mines and Minerals को Environment Clearance शर्तों की पालना करनी सुनिश्चित करने के आदेश दिये जायें ताकि अरावली पौधारोपण को बचाया जा सके।


वन राजिक अधिकारी,
तोशाम ।

Annexure

FILE
ADDL C.J(S) D:
TOSHAM
27/16

2

वां अदालत श्री सुनील कुमार दिवान, माननीय अतिरिक्त सिविल जज (सीनियर डिवीजन),
तोशाम।

औमप्रकाश आदि

बनाम

रमन आदि

दावा सुदूर हुकम इम्तनाही
तारीख पेशी : 07.01.2016

रिपोर्ट लोकल कमीशनर

श्रीमान् जी,

रिपोर्ट लोकल कमीशनर निम्नानुसार है :-

1. यह कि माननीय न्यायालय ने अपने आदेश दिनांक 30.11.2015 की रूह से अधोहस्ताक्षरी को लोकल कमीशनर नियुक्त किया था।
2. यह कि माननीय न्यायालय के निर्देशानुसार अधोहस्ताक्षरी ने दोनों पक्षों एवं खनन विभाग को पूर्व नोटिस देकर दिनांक 28.12.2015 को दोनों पक्षों की हाजिरी में मौका निरीक्षण किया। नोटिस की प्रति प्रदर्श-ए व हाजिरी मीमो प्रदर्श-बी है।
3. यह कि दिनांक 28.12.2015 को मौका पर पटवारी हल्का मय राजस्व रिकार्ड, खनन विभाग के अधिकारी मौका पर हाजिर थे।
4. यह कि सिंचाई विभाग की रिपोर्ट व खनन विभाग द्वारा नक्शा अधोहस्ताक्षरी को दिया गया। सिंचाई विभाग की रिपोर्ट प्रदर्श-सी, नोटिफिकेशन दिनांक 18.09.1987 की प्रति प्रदर्श-डी व खनन विभाग द्वारा प्रस्तुत नक्शा प्रदर्श-ई है।

S. N. S. Meo

ATTESTED
Examiner/Leader to
ACJ(S) D. Com. SDJM Tosham
6.4.10.20.

-2-

5. यह कि संबंधित दरतावेजों व दावे की प्रति अनुसार मौका का चारों तरफ से निरीक्षण किया गया। मौका पर खरारा नम्बर 132 गैर मुमकिन पहाड़ वाका मौका डाडग, तहसील तोशाम में गैर मुमकिन पहाड़ कायम है। पहाड़ को खनन कार्य हेतु प्रतिवादी नम्बर 1 व 2 ने हरियाणा सरकार से पट्टे पर लिया हुआ है जिसमें खनन अभियन्ता द्वारा प्रस्तुत किये गए नक्शे अनुसार अरावली की जगह को छोड़कर मौका पर खनन का कार्य किया जा रहा था।

पहाड़ की पूर्व-पश्चिम दिशा में तोशाम-खानक रोड़ मौजूद है और पहाड़ के उत्तर-दक्षिण दिशा में डाडम डिस्ट्रीब्यूटर माईनर निकला हुआ है। उपमण्डल अधिकारी निगाना जल सेवाएं मण्डल की रिपोर्ट अनुसार युर्जी नं० 21100-22800 के बीच का 1700 फुट का माईनर 10 वर्षों से टूटा हुआ है। मौका पर जिस पर मिट्टी भरी हुई व समतल सतह पाई गई जो देखने पर रास्ता प्रतीत होती है।

डाडम पहाड़ के शिखर पर एक कुटिया बनी हुई है जो काफी समयसे बनी हुई प्रतीत होती है। कुटिया तक जाने के लिए रास्ता उबड़ खाबड़ है। मौका पर इस कुटिया के अन्दर कोई भी व्यक्ति ना मिला।

नीचे से पहाड़ के शिखर तक पीने के पानी की एक पाईप लाईन मौका पर बिछी हुई थी जो दो-तीन जगह से टूटी हुई थी। पहाड़ पर कुटिया के अतिरिक्त कोई और निर्माण नहीं था और मौका पर पहाड़ के शिखर पर कोई भी पशु ना था।

CERTIFIED TO BE TRUE
Examiner/Reader to
SDJM, TSM
AUTHORISED BY SECTION 79 OF
INDIAN EVIDENCE ACT 1892 रिपोर्ट सेवा में प्रस्तुत है।

तोशाम
04.01.20
दिनांक : 6/1/16

तहसीलदार तोशाम-कम-
लोकल कमीशनर

Application No..... 10
Date of Receipt of Appli..... 04.01.20
Date of Receipt of Record..... 04.01.20
Number of Pages..... 7 Pages
Costs of Copy..... 6.00
Urgent Fee.....
Sign. of Copy.....
Date of Copy Prepared..... 04.01.20
Date of Copy Delivered..... 06.01.20

Copy of Report S.D.O (Annexure - C)

Om Parkash and others Versus Raman and others
Civil Suit No.926-Inj of 2015.
CIS No. CS/702/2015.

1

In the Court of Saurabh Gupta, Addl. Civil Judge (Senior Division),
Tosham.
(UID No.HR0284)

Civil Suit No.926-Inj. of 2015.
CIS No.CS/702/2015.
Date of Institution: 20.10.2015.
Date of Decision : 10.7.2017.

1- Om Parkash aged 69 years son of Shri Surat Singh, 2- Chhaju Ram aged 67 years son of Shri Chandgi Ram, 3- Balbir Singh aged 60 years son of Fate Singh, 4- Roshan aged 62 years son of Shri Partap Singh, 5- Balwan aged 37 years son of Shri Bhagwana, all residents of village Dadma, tehsil Tosham, district Bhiwani.

.... Plaintiffs.

VERSUS

- 1- Raman son of Shri Vinod of M/s. Sunder marketing association (Contractor),
- 2- Vinod of M/s. Sunder marketing associates,
- 3- Government of Haryana through Collector, district Bhiwani,
- 4- Forest Department through D.F.O, Bhiwani,
- 5- Irrigation Department through S.C., Bhiwani,
- 6- Department of Agriculture through District Officer, Bhiwani.

...Defendants.

SUIT FOR PERMANENT INJUNCTION:

ATTESSED

Examiner/Reader to
A.C.J.(S.D) Cum. SDJM Tosham

10/07/2017



Regional Office
Haryana State Pollution Control Board,
 SCF-32, Opp. Community Centre, Sector-13, HSVP, Bhiwani
 Email-hspcbroj@gmail.com

No. HSPCB/BHI/2020/ 5235

Dated:- 06-11-2020

To

The Chairman,
 Haryana State Pollution Control Board,
 Panchkula.

95

Sub: Recommendation for closure action against - M/s Govardhan Mines & Mineral, Village- Dadam, Bhiwani under section 5 of EP Act, 1986 for violation of Env. Clearance & revocation of consent to operate granted under Air Act, 1981 & water Act, 1974.

In this connection, it is submitted that recommendation for closure order of the above said unit for violation is given as under:-

1	Name of the unit with address	M/s Govardhan Mines & Mineral, Village- Dadam, Bhiwani			
2	Category & Product	Category	Red		
		Product	Mining & Ore beneficiation		
3	Status of CTE & CTO	Status	Letter No.	Dated	
		CTE	Granted	6267995	10.02.2019
		CTO	Granted	7841923	08.08.2020
4	Sr. No.	Detail of violation:			
	A	Operating without CTE /CTO of the Board	NA		
	B	ETP not installed	Not applicable		
	C	APCM not installed	Installed		
	D	Sample exceeding the norms	Not applicable		
	E	Complaint / Court case, if any.	Hon'ble NGT order dated 21.07.2020 in the matter of OA No. 169/2020 titled as Kuldeep Veruse State of Haryana and order dated 20.08.2020 in the matter of OA No. 132/2020 titled as Rakesh Dalal Versus State of Haryana.		
F	Any other	NA			
5	Detail of violation made as above	<p>Whereas a joint team constituted by Worthy Deputy Commissioner, Bhiwani and headed by Addl. Deputy Commissioner, Bhiwani including Mining Officer, Bhiwani, Assistant Geology, Ground Water Cell, Bhiwani, Addl. District Forest Office, Bhiwani, and SDO Nigana, Water Service, Sub Div. Bhiwani visited the site of mining project on 06.10.2020</p> <p>Whereas during inspection, following deficiencies are observed by the joint team :-</p> <ol style="list-style-type: none"> 1. Unit has created illegal ways in the forest area without having any valid permission. 2. The mining equipments/machines are also found standing in the non-minable forest area. 3. The Dada Hill Minor is a protected forest area under IFA, 1927 and same is found illegally mined at the time of inspection. 4. During the inspection the concerned mining officer stated that the mining is not done in scientific manner i.e. benches of 9-meter height and 9-meter width are not properly formed. 5. During inspection water found standing in mining pits clarify your position whether it is ground water or rain water. 			

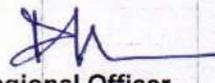
		6. Your project is round using land of Dadam Distributary illegally for mining purpose.
6	Detail of Section and Act for Show Cause Notice issued with date	The show cause notice for closure under section 5 of EP Act, 1986 for violation of Env. Clearance & revocation consent to operation granted under Air Act, 1981 & water Act, 1974 was issued to the unit vide this office letter no. 2633 dated 08.10.2020. (Copy enclosed)
7	Reply of Show Cause Notice, if any	Reply of SCN submitted by the unit vide their letter dated 22.10.2020. But same is not found satisfactory because as per DFO, Bhiwani letter dated: 05-11-2020 The said mining project proponent has created illegal ways in Aarawali plantation and also made illegal mining.
8	Present status of the unit compliance made, if any	No compliance has been made by the unit.
9	Recommendations as per provisions of the Act / Rules.	It is therefore recommended that closure order may be issued to the unit under section 5 of EP Act, 1986 besides issuing directions to XEN DHBVN, Bhiwani for disconnection of the electricity power as per Board policy of the unit as per Board policy & previous consent to operate granted vide letter No. 7841923 dated 08.08.2020. Consent may be revoked.

It is submitted for your information and necessary action please.

DA/Copy of Show cause notice
Copy of inspection report
Report of DFO, Bhiwani

oli

AEE/SC-B
Bhiwani Region


Regional Officer
Bhiwani Region

File No.HSPCB-050004/152/2020-PUBLICITY CELL-HSPCB

EO-18.11.20

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-2577870-73 E-mail: see2hspcb@gmail.com

Date:18/11/2020

To

The Regional Officer,
Bhiwani Region.

Sub:- Regarding representation given by - M/s Govardhan Mines & Mineral, Village- Dadam, Bhiwani against recommendation for closure u/s 5 of EP Act, 1986 for violation of Env. Clearance & revocation of consent to operate granted under Air Act, 1981 & water Act, 1974.

Kindly refer to your letter no. 5235 dated 06.11.2020 on the subject noted above.

In this connection, please find enclosed herewith a copy of representation received from M/s Govardhan Mines & Minerals on 17.11.2020.

I have been directed to ask you to get the representation dated 17.11.2020, examined by officers of all the departments who inspected the site and to submit comprehensive report within one week positively.

DA/- As Above

**SENIOR ENVIRONMENTAL
ENGINEER PUBLICITY CELL**
For
Chairman

GOVARDHAN MINES AND MINERALS, HISAR TOSHAM ROAD, KHANAK, NEAR
POLICE CHECK POST, KHANAK (BHIWANI)

To

Chairman,
Haryana state Pollution Control Board,
Panchkula.

Sir,

Sub:- Show cause notice for closure under section 5¹⁵ of EP Act 1986
for violation of E.C & revocation of consent to operate granted under Air
Act 1981 & water Act 1974.

Kindly refer to notice no. HSPCB/BHI?2020/2633 dated 8-10-2020 of
Regional Officer, HSPCB, Bhiwani and copy endorsed to your office.

2. In this respect we submit following points for your kind considerations:-

a) we have filed a complete reply to the alleged minor discrepancies
pointed out by the team. A copy of reply filed is enclosed herewith for reference.
All the alleged discrepancies have been properly explained with documentray
evidence . The Annexure is marked as Annexure " X-1"

b) During the inspection it was observed that there was water in the
pits. The same was explained that it was rain water and not ground water.
Photographs of the pit is enclosed showing that there was no water after few
days of inspection. These are enclosed as Annexure " X-2"

3. In addition to above we bring to your kind notice following points:-

i) Inspection was conducted on the complaint of Rakesh Dalal in NGT.
A copy of complaint filed by Rakesh Dalal in NGT is enclosed. A perusal of

complaint show that this complaint was pertains to illegal mining conducted by previous lease holder i.e M/S Sunder Marketing Associate. All the allegations levelled are against previous leaseholder. A copy of same is enclosed as Annexure "X-3". Even the judgement of Hon'ble High court in CWP 9002 of 2018 dated 20-9-2018 itself explains the state of affairs. It is enclosed as Annexure "x-4". Sh. Rakesh Dalal has named M/S Govardhan Mines and Minerals with ulterior motive of extortion of money. No illegal mining has been done by us. Even the Hon'ble Bench of NGT failed to take note of the fact that allegations levelled against are 3 years old. As no irregularities have been done by us so it will be injustice if the departments takes any action against us as all the allegations are against previous leaseholder.

A copy of order of Hon'ble Punjab & Haryana High court in CWP 26694 of 2017 in which Hon'ble Court fined Sh. Rakesh Dadal fine of Rs. 50000/- for his conduct. A copy of same enclosed as annexure " X-4A ". The Hon'ble court observed on page 2 in 3rd para " we are of the opinion that the petitioner tried to suppress the material facts from the Court and has rather adopted a dubious way to cover up his tracks and petition deserved dismissal on this sole ground alone."

4. Inspection also covered the allegations levelled in complaint of Sh. Kuldeep Singh vs State of Haryana in OA no 169/2020. The various points are explained as under:-

- i) Applicant has made grievances about the damage done in the area due to mining operations being carried out in village Dadam, Tehsil Tosham, district Bhiwani, illegally. The Applicant belongs to village Mirzapur, in district Hisar, and he alleges to have taken on lease 1 ½ Kanals of land in village Dadam, Tehsil Tosham, District Bhiwani. When he was aware about the alleged mining operations, as to why he purchased the land in village Dadam, Tehsil Tosham, district Bhiwani. In fact, it looks to be proxy litigation, filed with the only object of extorting money under the threat of stopping the mining operations being carried
- ii) There has been no encroachment upon forest area falling in the sensitive Aravali Hills, i.e. without any sanction and permit, in flagrant violation of the Mines and Minerals (Development and Regulations) Act, 1957, Forest

Conservation Act, 1980 and various other Air and Water Pollution norms, has been done by us, as alleged. Further, no mining is done in forest land and the mining has been carried out in the leased out area.

iii) The complainant has made reference to FIR No.387 dated 23.12.2019 registered at PS Tosham regarding act of illegal mining in Dadam, Bhiwani. It is submitted that no allegations has been made against the leaseholder. We have nothing to do with the aforesaid FIR, in as much that we are carrying out mining operations in the lease area, as per rules and regulations.

v) Applicant has made reference to inter-departmental letters/communications. In this regard, it is submitted that no such letter etc. has been written to the answering respondent by the Forest Officer or any other department. If any notice is received the same is replied. The answering respondent has not done any mining in forest area and has carried out mining in the leased out area and never used forest land.

iv) The other alleged discrepancies have already been explained in reply submitted to HSPCB.

5. The Court of Hon'ble Addl. Civil Judge Tosham in its judgement have directed the defendants i.e. Mining Officer Bhiwani not to cause illegal and unlawful interference in the functioning of plaintiff firm and mining activities as provided by lease agreement or as authorized by Govt and authorities concerned. It is also made clear that defendants are at liberty to take any action against plaintiff firm which is warranted by law and rules and to proceed by following due process of law. Copy of same is enclosed as Annexure " x-5 " (5 pages).

In view of above points mentioned above we request your kind honour to consider our following prayers:-

- a) As we have already explained irregularities pointed out during inspection in both the cases and we are doing mining as per rules and regulations.

- b) The irregularities pointed out in fact finding inspection are very minor and that too has already been rectified as these were occurred during previous leaseholder.
- c) We have taken all the necessary steps as per conditions of EC i.e. for effective control of air, water pollution, planting trees, sprinkling water on roads, permanent sprinkler system on roads, use of anti smog guns and other welfare measures.
- d) The conduct of both the complainants show their tendency to make complaints for extortion of money. Why a person i.e Kuldeon Singh will earn by taking around 1.5 canal of land for agricultural purpose at meager sum of Rs. 5000/- per annum when he has residence around 40-50 km away from Dadam.
- e) Therefore, the proceedings issued vide above show cause notice may kindly be dropped. At the most, if the MSPCB finds any shortcomings then we may be given an opportunity to explain the same i.e. we may kindly be provided an opportunity of being heard.
Hoping that our prayer will be dealt with positively.

Enc :- as above

Govardhan Mines and Minerals

Partner

tt.Br

Receipt East page
Annexure X-I

GOVARDHAN MINES & MINERALS, VILLAGE, DADAM.

REGISTERED OFFICE:- KHANAK POLICE CHECK POST, HISAR TOSHAM ROAD,
KHANAK.

Date: 22.10.2020

To

Regional Officer,
Haryana State Pollution Control Board, SCF no. 32,
Community Centre, Sector-13, Bhiwani.

Sir,

Sub:- Show cause notice for closure under section 5 & 15 of EP Act 1986 for violation of Env. Clearance & revocation of consent to operation granted under Air Act 1981 & water Act 1974 -reg-

Kindly refer to your office show cause notice issued vide No. HSPCB/WH/2020/2633 dated 8-10-2020 on the above cited subject.

Vide above mentioned show cause notice you have observed following deficiencies:-

- a) Created illegal ways in the forest area without having any valid permission.
- b) Mining machines/equipment's were found standing in non-minable forest area.
- c) Dadam hill minor is a protected forest area under of A 1927 and same has been illegally mined at the time of inspection.
- d) Mining officer stated that mining is not done systematically i.e. benches of 9 meter height and 9 m. width are not properly formed.
- e) Water was found standing in pits to clarify whether ground water or rain water.
- f) Project is found to using land of Dadam Distributary illegally for mining.

2. In this regard it is submitted before you that the said inspection of Dadam Stone Mines was conducted in compliance of the order of Hon'ble National Green Tribunal order in OA no. 132/2020 titled as Rakesh dalal Versus state of Haryana and second that in Sh. Kuldeep Versus State of Haryana. It is very much relevant to mention here the facts that M/s Govardhan Mines & Minerals was allotted lease of Dadam Stone Mines vide letter of intent Memo No. DMG/HY/ML/Dadam/2018/5062 dated 11-10-2018. The Hon'ble High Court of Punjab & Haryana in its judgement in CWP 28378 of 2018 allowed us to commence mining operations on the basis of Environmental Clearance of project lease holder M/s Govardhan Marketing Associate, New Delhi. The Director Mines & Geology Haryana vide Memo DMG/HY/ML/Dadam/2018/6009 Dated 21-12-2018 allowed us to start mining operations after complying certain conditions. The firm started mining operations on 29.2.2019 after obtaining permission from Haryana State Pollution Control Board regarding consent to

प्रेषक,

खनन अधिकारी,
खान एवं भूविज्ञान विभाग,
भिवानी।

सेवा में,

क्षेत्रीय अधिकारी,
हरियाणा प्रदूषण नियंत्रण बोर्ड,
भिवानी।

विषय :-

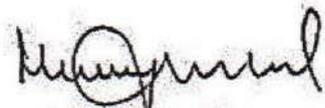
यादि क्रमांक खनन/ 1402

दिनांक- 02-02-2021

Regarding representation given by M/s Govardhan Mines and Minerals, village-Dadam, Bhiwani against recommendation for closure under section 5 of EP Act, 1986 for violation of Env. Clearance & revocation of consent to operate grant under Air Act, 1981 & Water Act, 1974

उपरोक्त विषय के अन्तर्गत आपको कार्यालय के पत्र क्रमांक नं० HSPCB/BHI/2021/8321-25 दिनांक 25.01.2021 व इस कार्यालय के पत्र क्रमांक नं० 1244 दिनांक 29.12.2020 के सन्दर्भ में।

उपरोक्त विषय में आपको सूचित किया जाता है कि इस सन्दर्भ में आपको पहले भी इस कार्यालय के पत्र क्रमांक नं० 1244 दिनांक 29.12.2020 के तहत सूचित कर दिया गया था। अतः आपको पुनः अवगत करवाया जाता है कि दिनांक 03.11.2020 को इस विभाग के उच्च अधिकारियों द्वारा डाडम पहाड़ी का निरीक्षण किया गया था, जिसमें पिलर अपने स्थान पर सही पाए गए थे तथा कोई भी अवैध खनन नहीं पाया गया, रिपोर्ट की प्रति आपको पहले भी भेज दी गई थी। अतः इस रिपोर्ट को ही इस कार्यालय का जवाब समझा जाए। यह आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।



खनन अधिकारी,
खान एवं भूविज्ञान विभाग,
भिवानी।

8/1

INSPECTION REPORT OF DADAM MINES IN RESPECT OF OA NO.132/2020 IN THE MATTER OF RAKESH DALAL V/S STATE OF HARYANA AND CWP NO. 15753 OF 2020 – RAM RATI V/S STATE OF HARYANA & OTHERS BEFORE HON'BLE PUNJAB AND HARYANA HIGH COURT CHANDIGARH

A Stone mines of Village Dadam having an area of 48.87 hect. Bearing khashra no. 132 min is being undertaken for mining operation by M/s Goverdhan Mines and Minerals since 25./02/2019. An OA No. 132/2020 in the matter of Rakesh Dalal V/s State of Haryana has been filed before Hon'ble National Green Tribunal New Delhi and CWP No. 15753 of 2020 – Ram Rati V/s State Of Haryana and others before Hon'ble Punjab and Haryana High Court Chandigarh . Similarly two complaints Sh. Jaipal s/o Sh. Ram Kumar and Sh. Vijay Pal Singh s/o Jile Singh R/o Village Dadam Teh. Tosam Distt. Bhiwani are also received in the office of Director General Mines and Geology Haryana Panchkula. In the complaint it alleged that four or five path are being created and used by the contractor of the Stone Mines through Aravali Forest Area and illegal Mining too. Complainant further alleged that mining is being undertaken beyond the depth of 300 to 400 fits below ground water table and unscientific mining too. The complainant further alleged that illegal encroachment out of lease area is also carried out by the mining lease holder. In Khwat No.67//62 min, Katoni No. 99 owned by Ram Rati as co sharer and Kasra No 37//5,36//1,2,36//2,29//4,7,18,18//7,8,11,12,14,17,20,24

Worthy Director General Mines and Geology, Haryana, Panchkula has ordered to inspect the area and report there to. In this regard a team consisting of Sr. Geologist Head office Panchkula, Mining Officer Bhiwani, Sr. Surveyors, surveyor and officials of HARSAC inspected the area on dated 3.11.2020. The Detail Survey of the mines area was carried out with the help of DGPS instrument in the presence of concerned revenue officials i.e. Halka Girdaver and patwari. Revenue officials gave the reference point as red stone of chakbandi for detail survey. There after the detail survey was carried out with the help of DGPS for confirming the boundary coordinates of the mining lease area.

Observations:-

During the inspection and survey the following observation were made.

- 1 Boundary pillars around the mining lease area were found in order with GPS coordinate. Total 32 numbers of pilars were found to be established as per approved Mining plan.
- 2 The maximum depth of the mining pits was found to be 109 meters from surface level at the time of inspection.
- 3 Some seepage water was seen in this pit during the inspection. The report of Assistant Geologist Ground water cell Bhiwani is attached herewith.
- 4 Systematic and scientific Mining is regulated by the office of Director Mines Safety Gaziabad. If any violation is found in method of mining they took the action

accordingly and inform to the office of concerned Mining Officer, District Collector, Director General Mines and Geology Haryana . But no such type of information is received from Director Mines Safety Gaziabad as reported by Mining Officer, Bhiwani.

5 Out of lease area in Khatoni No. 67//62min, khasra no. 16// 20/1 min, 21/1min, 17// 1min, 9min, 10min, 12min, 13min, 14min, 16min, 17min, 18// 6min, 7min, 14min haul road is being created and used by the contractor having approximate length 460 meters, width 20 mtr and depth 0 - 15 mtr. and DGPS readings of the Haul Road is N 28° 53' 12.460" E 75°51'24.053, N 28° 53' 14.350" E 75°51'28.133", N 28° 53' 10.851" E 75°51'34.937" But no stone has been extracted from above khasra numbers because the said area is consisting of ordinary clay/earth. Rest of the alleged area is found to be virgin area. It was also confirmed by the local revenue department too. (Copy of the report of revenue department is also attached herewith.)

6 During the inspection it was also found that no illegal Mining was noticed in the Forest area of Aravali Plantation. However, a separate report is being asked by the ADC, Bhiwani from DFO/Range Officer in this regard. As soon as it will received, it will be submitted separately through Mining Officer, Bhiwani.

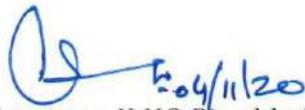
Some photographs of the mines area taken at the time of inspection are also attached herewith for ready reference.



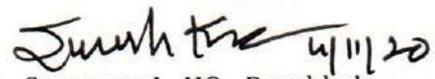
Mining Officer, Bhiwani



Sr. Geologist, HO Panchkula



Sr. Surveyor-II HO Panchkula



Sr. Surveyor-I HO Panchkula



Surveyor

From

Assistant Geologist,
Ground Water Cell,
Bhiwani.

To

Regional Officer,
HSPCB, Bhiwani region,
Bhiwani

Sub: Regarding reply of show cause notice for closure under section 5 & 15 EP Act, 1986 submitted by M/s Govardhan mines & minerals, Dadam, Bhiwani.

In context of the above cited subject, kindly refer to your office letter no. HSPCB/BHI/2020/3598 dated 26.10.2020. In this reference, please find herewith the report of the visit of Dadam mine on dated 03.11.2020 for your kind information and further necessary action.

Encl: As above

Assistant Geologist,
Ground Water Cell,
Bhiwani.

Endst no.

by

Dated

A copy of the same is forwarded to the worthy Additional Deputy Commissioner, Bhiwani for kind information & necessary action, please.

sd
Assistant Geologist,
Ground Water Cell,
Bhiwani.

Endst no. 1306

Dated 04.11.2020

A copy of the same is forwarded to the Mining officer, Bhiwani for kind information & necessary action, please.

Prakash
Assistant Geologist,
Ground Water Cell,
Bhiwani.

SURVEY & INVESTIGATION REPORT TO ESTABLISH WATER LEVEL AT DADAM MINE

As per direction, an investigation was conducted on dated 03.11.2020 along with the Regional Officer, Haryana state pollution control Board, Mining officer, Bhiwani, District Forest officer, Bhiwani and the Executive Engineer, Irrigation department, Bhiwani. The undersigned visited the site and find the facts related to reply of show cause notice issued to M/s Govardhan mines & minerals, Dadam, Bhiwani. The reply to point no. 5, related to water present in mining pits is as follow:

In pit no 22,(coordinates N 28°53'11", E 75°51'05"), the total depth of the pit as measured by the officials of mining department was approx. 109 mtrs. from Ground level, with water collected at the bottom of the pit having column of less than one meter is the leakage from the cracks and fissures of the rocks. The cracks and fissures were developed due to blasting during mining and paleotectonic activity. However, the pits was closed as no mining activities are being done as reported by officials of Mining Department.

In pit no. 25,(coordinates N 28°53'07", E 75°51'03"), the total depth of the pit as measured by the officials of mining department was approx. 50 mtrs. from ground level, with no water present in the pit whereas during last visit on dated 06.10.2011, the same pit was filled with water. It indicates that the water filled in pit was not the leakage from ground water.

Water level in surrounding area : The Department has selected observation wells at a grid pattern of 20 Sq. km for each well for monitoring of water table in entire district. The water table of selected wells of Dadam village in alluvial area is 18.52 mtr. in June 2020.

Conclusion: On the basis of field investigation, and the water table data of selected wells available in surrounding alluvial formation is from 9.41 mtrs. to 18.52 mtrs., whereas the depth of mining pit is approx. 109 mtrs. as measured by the officials of mining department. This shows that presently the surrounding water level is having no inter connectivity with mining pits, as the water table has not been encountered upto the depth of 109 Mtrs. So it is concluded that the water accumulated in mining pits is seepage from the cracks and fissures of the quartzite rock of Aravalli system.

G. Prakash
Asst. Geologist
GROUND WATER CELL
BHIWANI

श्रीमान् जी,

गौव डाइम ल० जेम्हाफ जिमा मियादी के ज० रक० $\frac{16}{\frac{20}{2} - \frac{21}{1}}$

$\frac{17}{9-10-12-13-14-14-16-17}$ $\frac{18}{\frac{6}{1} - \frac{7}{2}}$ में कम्पनी का रास्ता बना हुआ है

उपरोक्त नक्शाक समय का डिस्मा पड़े पर जोकिदक मारिना न ली जावे

रिपोर्ट सेवा में पेश है।

Subedar Bahari

Bahal
3/11/2020

कम सी

जोकि डायम लो माय जिमा सिवानी ने ज.स.क. 37 खे.न. 36 में

36 29 18 23 18 78 11 12 14 17 20 24 खे.न. शमेरी उप

खे.न. 36 में $\frac{67}{62}$ कि रकम 183-3 में $\frac{1}{3}$ भाग बनकर रक

की मानिक बनाने वाली है। यह रकम पूरी खे.न. में से बाला है

की खे.न. 36 में $\frac{67}{62}$ कि जोकि माय 37-3 की नपिक

की खे.न. 36 में रकम नपि होना नही पाया गया। रिपोर्ट पेश है।

S. K. Sharma
3/11/2020

1089
27/11/20

F.R.
AEE-I, AEE-II, SC/B
CLERK-I, CLERK-II
Annexure 18
26/11/2020
EE
20-11-20

110

वन विभाग, हरियाणा सरकार
कार्यालय उप वन संरक्षक, भिवानी

महम रोड़, विद्या नगर, भिवानी दूरभाष नं० 01664-242430, ई-मेल : dfo.bhiwani@yahoo.com

क्रमांक/ 1860

PUC Putondh

दिनांक/ 17/11/2020

सेवा में

अतिरिक्त उपायुक्त,
भिवानी।

27/11/20

put and
SCB

विषय : O.A. No. 169/2020 – Kuldeep Singh Vs. State of Haryana and others.

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जैसा कि माननीय नैशनल ग्रीन ट्रिब्यूनल, नई दिल्ली ने अपने आदेश दिनांक 20-08-2020 द्वारा निर्देश दिये हैं कि केस की वास्तविक तथा एक्शन टेकन रिपोर्ट प्रस्तुत की जाये। O.A. No. 169/2020 में अनैक्चर ए-3 तथा अनैक्चर ए-8 जो इस कार्यालय से सम्बन्धित है, जिस बारे विस्तृत रिपोर्ट निम्न प्रकार से है:-

1- प्रार्थी ने O.A. No. 169 of 2020 के अनैक्चर ए-3 जो पत्र क्रमांक 2171 दिनांक 1-1-2020 का हवाला दिया है, वन मण्डल अधिकारी, भिवानी द्वारा जिला खनन अधिकारी, भिवानी को मै० गोवर्धन माईन्स एण्ड मिनरल्ज द्वारा अरावली पौधारोपण क्षेत्र में अवैध खनन का अन्देशा तथा अरावली पौधारोपण में अवैध रास्तों के बारे में सूचित किया गया है। माननीय नैशनल ग्रीन ट्रिब्यूनल, नई दिल्ली के आदेश दिनांक 20-08-2020 की पालना में दिनांक 06-10-2020 को अतिरिक्त उपायुक्त, भिवानी, जिला खनन अधिकारी, क्षेत्रीय अधिकारी, हरियाणा प्रदूषण नियंत्रण बोर्ड, उप मण्डल अधिकारी (नागरिक), तोशाम, अतिरिक्त वन मण्डल अधिकारी, भिवानी तथा वन राजिक अधिकारी, तोशाम द्वारा संयुक्त निरीक्षण किया गया। उक्त पत्र क्रमांक 2171 दिनांक 1-1-2020 में अंकित संदर्भांकित पत्रों का विवरण तथा मौके की वास्तविक स्थिति निम्न प्रकार से है :-

अनैक्चर ए-3 में पत्र क्रमांक 1019 दिनांक 14-08-2019 :-

यह पत्र तत्कालीन वन मण्डल अधिकारी, भिवानी द्वारा जिला खनन अधिकारी, भिवानी को लिखा गया है, जिसमें बाऊण्डरी पिल्लर लगाने बारे लिखा गया ताकि यह पता चल सके कि कोई अवैध खनन है अथवा नहीं। जैसा कि प्रार्थी द्वारा शिकायत की है कि वन मण्डल अधिकारी द्वारा अवैध खनन की रिपोर्ट की गई है, ऐसा इस पत्र में यह कहीं नहीं लिखा गया कि अरावली पौधारोपण क्षेत्र में कोई खनन हुआ है अथवा नहीं और पत्र क्रमांक 1470 दिनांक 07-10-2019 तत्कालीन वन मण्डल अधिकारी, भिवानी द्वारा जिला खनन अधिकारी, भिवानी को लिखा गया है, जिसमें पिल्लर आई० तथा जे० (GPS Co-ordinates सहित फोटो संलग्न) की रिडिंग में भिन्नता

तथा पिल्लर नं० ए०, बी० व सी० के मध्य अवैध खनन पाया गया है, के बारे सूचित किया गया। परन्तु मई, 2016 से जनवरी, 2019 की उपलब्ध सैटेलाइट ईमेजरी देखने से पता चलता है कि यह अवैध खनन फरवरी, 2019 से पहले का ही दिखाई दे रहा है, जिससे यह पता चलता है कि पिल्लर ए०, बी० व सी० के मध्य जो अवैध खनन है, वह फरवरी, 2019 से पहले का ही दिखाई दे रहा है, जिसकी प्रति साथ संलग्न है। पत्र क्रमांक 1811 दिनांक 20-11-2019 द्वारा वन मण्डल अधिकारी, भिवानी ने उक्त पत्रों का स्मरण पत्र जिला खनन अधिकारी को भेजा है। पत्र क्रमांक 2055 दिनांक 23-12-2019 द्वारा तत्कालीन वन मण्डल अधिकारी, भिवानी ने जिला खनन अधिकारी, भिवानी को यह सूचित किया गया है कि पिल्लर सही न होने के कारण अवैध खनन का अन्देशा है। जहां तक 20-25 फुट के अवैध खनन की रिपोर्ट की गई है, वह मई, 2016 से जनवरी, 2019 की सैटेलाइट ईमेजरी (प्रति संलग्न) अनुसार मै० गोवर्धन माईन्स एण्ड मिनरल्स की लीज से पहले की है।

पत्र क्रमांक 2171 दिनांक 1-1-2020 (अनैक्चर ए-3) :-

यह पत्र उपरोक्त सभी पत्रों का स्मरण पत्र जारी करते हुए अरावली पौधारोपण क्षेत्र के बाऊण्डरी पिल्लर फिक्स करने हेतु जिला खनन अधिकारी, भिवानी को लिखा गया है।

मौका निरीक्षण तथा मौजूदा वन राजिक अधिकारी, तोशाम की रिपोर्ट अनुसार अरावली पौधारोपण क्षेत्र के पिल्लर ए० से आई० तथा पिल्लर जे० से पी० के जी०पी०एस० को-ऑर्डिनेट्स मौके पर सही लगे हुए हैं, जिसकी पुष्टि अतिरिक्त उपायुक्त, भिवानी, HARSAC, जिला खनन अधिकारी, क्षेत्रीय अधिकारी, हरियाणा प्रदूषण नियंत्रण बोर्ड तथा उप मण्डल अधिकारी (नागरिक), तोशाम द्वारा भी मौके पर दिनांक 06-10-2020 को निरीक्षण के दौरान की गई और जी०पी०एस० रिडिंग तथा पिल्लर में कोई अन्तर नहीं पाया गया, जिससे स्पष्ट है कि अरावली पौधारोपण क्षेत्र में जनवरी, 2019 के बाद कोई अवैध खनन नहीं है।

अवैध रास्तों बारे रिपोर्ट निम्न प्रकार है :-

मै० गोवर्धन माईन्स एण्ड मिनरल्स द्वारा वन संरक्षण अधिनियम, 1980 के अन्तर्गत प्रस्ताव संख्या FP/HR/Approach/39072/2019 द्वारा 0.504 हैक्टेयर वन भूमि का रास्ते के प्रयोग हेतु प्रस्ताव प्रस्तुत किया था, जिसकी अनुमति पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, उत्तरी क्षेत्रीय कार्यालय, चण्डीगढ़ के पत्र दिनांक 25-09-2019 द्वारा प्रदान की गई है। इस रास्ते के साथ अरावली पौधारोपण क्षेत्र के कुछ क्षेत्र में अवैध खनन पाया गया, जिसकी एफ०आई०आर० नं० 587 दिनांक 23-12-2019 को थाना, तोशाम में दर्ज है। उसके पश्चात् खनन कम्पनी द्वारा ना तो अनुमोदित रास्ते का प्रयोग किया जा रहा है और ना ही कोई अवैध खनन किया गया है। मौजूदा वन राजिक अधिकारी, तोशाम द्वारा भी बताया गया है कि खनन कम्पनी द्वारा अपने रास्तों के ईलावा कोई अवैध रास्ता प्रयोग नहीं किया जा रहा है।

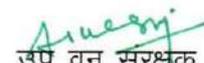
वन राजिक अधिकारी, तोशाम का पत्र क्रमांक 89 दिनांक 30-06-2020(अनैक्चर ए-8) :-

यह पत्र वन राजिक अधिकारी, तोशाम द्वारा उप मण्डल अधिकारी (नागरिक), तोशाम को लिखा गया है, जिसमें अवैध खनन पिछले काफी लम्बे समय से की हुई लिखा है और आगे लिखा है कि यह खनन मैं0 गोवर्धन माईन्स एण्ड मिनरल्ज द्वारा किया गया है। इस बारे में वन राजिक अधिकारी, तोशाम से पुनः स्थिति स्पष्ट करवाई गई और वन राजिक अधिकारी, तोशाम ने अपने पत्र क्रमांक 322 दिनांक 16-11-2020 द्वारा स्पष्ट किया है कि उसने तोशाम रेंज का चार्ज 23-06-2020 को लिया था और उसे यह नहीं पता था कि मैं0 गोवर्धन माईन्स एण्ड मिनरल्ज से पहले भी किसी कम्पनी द्वारा खनन किया गया था अथवा नहीं। बाद में पूछताछ करने पर पता चला कि इससे पूर्व M/s KJSL Sunder (JV) द्वारा खनन कार्य किया गया था और डाडम हिल माईनर पर इससे पहले वाली कम्पनी M/s KJSL Sunder (JV) द्वारा यह खनन किया हुआ है, क्योंकि गोवर्धन माईन्स एण्ड मिनरल्ज द्वारा तो खनन कार्य फरवरी, 2019 में आरम्भ किया है।

निष्कर्ष :-

उपरोक्त रिपोर्ट तथा दिनांक 06-10-2020 को टीम द्वारा किये गये संयुक्त निरीक्षण के अनुसार अरावली पौधारोपण क्षेत्र में जनवरी, 2019 के बाद कोई अवैध खनन नहीं पाया गया । जहां तक खनन सामग्री को लाने-ले जाने हेतु अवैध रास्तों का सम्बन्ध है, इस बारे में अंकित किया जाता है कि मौके पर अब कोई भी रास्ता अरावली पौधारोपण क्षेत्र से प्रयोग नहीं किया जा रहा है तथा वन विभाग द्वारा समय-समय पर Patrolling/inspection/boundary pillar checking की जाती है ताकि वन सम्पदा का नुकसान ना हो। रिपोर्ट आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/ यकोपरि।

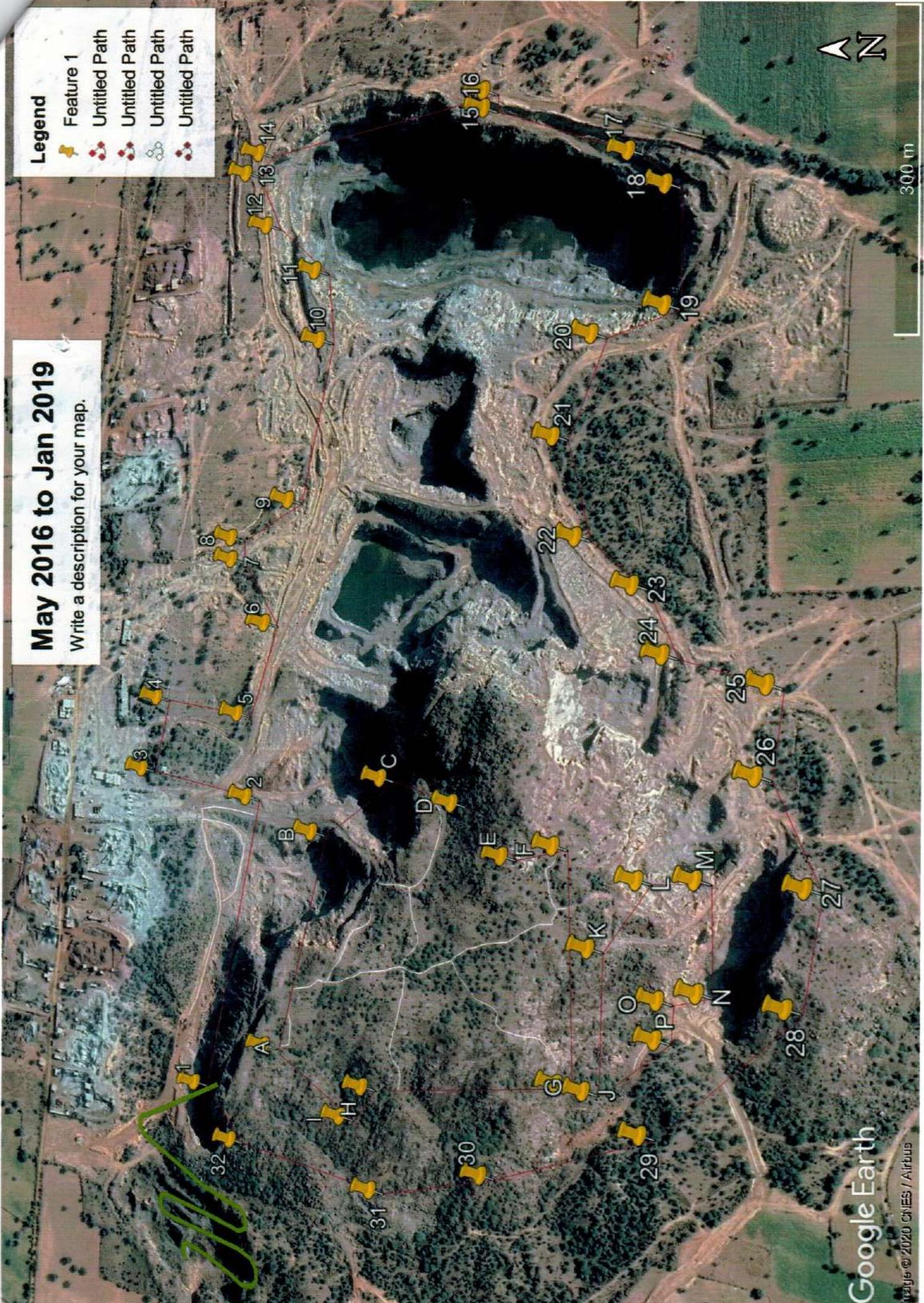

उप वन संरक्षक,
भिवानी।

May 2016 to Jan 2019

Write a description for your map.

Legend

-  Feature 1
-  Untitled Path
-  Untitled Path
-  Untitled Path
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INSPECTION REPORT OF DADAM MINES IN RESPECT OF OA NO.132/2020 IN THE MATTER OF RAKESH DALAL V/S STATE OF HARYANA AND CWP NO. 15753 OF 2020 - RAM RATI V/S STATE OF HARYANA & OTHERS BEFORE HON'BLE PUNJAB AND HARYANA HIGH COURT CHANDIGARH

A Stone mines of Village Dadam having an area of 48.87 hect. Bearing khashra no. 132 min is being undertaken for mining operation by M/s Goverdhan Mines and Minerals since 25./02/2019. An OA No. 132/2020 in the matter of Rakesh Dalal V/s State of Haryana has been filed before Hon'ble National Green Tribunal New Delhi and CWP No. 15753 of 2020 - Ram Rati V/s State Of Haryana and others before Hon'ble Punjab and Haryana High Court Chandigarh . Similarly two complaints Sh. Jaipal s/o Sh. Ram Kumar and Sh. Vijay Pal Singh s/o Jile Singh R/o Village Dadam Teh. Tosam Distt. Bhiwani are also received in the office of Director General Mines and Geology Haryana Panchkula. In the complaint it alleged that four or five path are being created and used by the contractor of the Stone Mines through Aravali Forest Area and illegal Mining too. Complainant further alleged that mining is being undertaken beyond the depth of 300 to 400 fits below ground water table and unscientific mining too. The complainant further alleged that illegal encroachment out of lease area is also carried out by the mining lease holder. In Khwat No.67//62 min, Katoni No. 99 owned by Ram Rati as co sharer and Kasra No 37//5,36//1,2,36//2,29//4,7,18,18//7,8,11,12,14,17,20,24

Worthy Director General Mines and Geology, Haryana, Panchkula has ordered to inspect the area and report there to. In this regard a team consisting of Sr. Geologist Head office Panchkula, Mining Officer Bhiwani, Sr. Surveyors, surveyor and officials of HARSAC inspected the area on dated 3.11.2020. The Detail Survey of the mines area was carried out with the help of DGPS instrument in the presence of concerned revenue officials i.e. Halka Girdaver and patwari. Revenue officials gave the reference point as red stone of chakbandi for detail survey. There after the detail survey was carried out with the help of DGPS for confirming the boundary coordinates of the mining lease area.

Observations:-

During the inspection and survey the following observation were made.

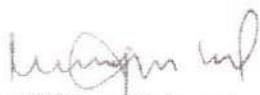
- 1 Boundary pillars around the mining lease area were found in order with GPS coordinate. Total 32 numbers of pilars were found to be established as per approved Mining plan.
- 2 The maximum depth of the mining pits was found to be 109 meters from surface level at the time of inspection.
- 3 Some seepage water was seen in this pit during the inspection. The report of Assistant Geologist Ground water cell Bhiwani is attached herewith.
- 4 Systematic and scientific Mining is regulated by the office of Director Mines Safety Gaziabad. If any violation is found in method of mining they took the action

accordingly and inform to the office of concerned Mining Officer, District Collector, Director General Mines and Geology Haryana . But no such type of information is received from Director Mines Safety Gaziabad as reported by Mining Officer, Bhiwani.

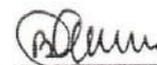
5 Out of lease area in Khatoni No. 67//62min, khasra no. 16// 20/1 min, 21/1min, 17// 1min, 9min, 10min, 12min, 13min, 14min, 16min, 17min, 18// 6min, 7min, 14min haul road is being created and used by the contractor having approximate length 460 meters, width 20 mtr and depth 0 - 15 mtr. and DGPS readings of the Haul Road is N 28° 53' 12.460" E 75°51'24.053, N 28° 53' 14.350" E 75°51'28.133", N 28° 53' 10.851" E 75°51'34.937" But no stone has been extracted from above khasra numbers because the said area is consisting of ordinary clay/earth. Rest of the alleged area is found to be virgin area. It was also confirmed by the local revenue department too. (Copy of the report of revenue department is also attached herewith.)

6 During the inspection it was also found that no illegal Mining was noticed in the Forest area of Aravali Plantation. However, a separate report is being asked by the ADC, Bhiwani from DFO/Range Officer in this regard. As soon as it will received, it will be submitted separately through Mining Officer, Bhiwani.

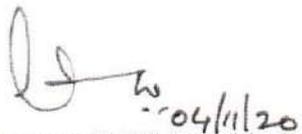
Some photographs of the mines area taken at the time of inspection are also attached herewith for ready reference.



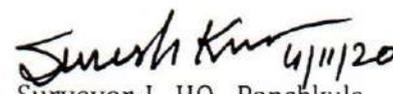
Mining Officer, Bhiwani



Sr. Geologist, HO Panchkula



Sr. Surveyor-II HO Panchkula



Sr. Surveyor-I HO Panchkula



Surveyor

Proceedings of the Meeting of District Level Task Force Committee regarding Illegal Mining held on 17.11.2020. under the Chairmanship of Deputy Commissioner, Bhiwani

A meeting of DLTFC was held on 17.11.2020 under the Chairmanship of Deputy Commissioner, Bhiwani in which following Officers /Members were present:-

1. Deputy Superintendent of Police, Bhiwani
2. TSI O/o District Transport Officer, Bhiwani
3. R.O , HSPCB , Bhiwani.
4. ETO O/o DETC, Bhiwani
5. Mining Officer, Bhiwani.

At the outset of the meeting Deputy Commissioner Cum Chairman of Distt. Level Task Force Committee Welcomed all the members/Office. The background/facts of the same undertaken in the Distritct Bhiwani to the Chairman. The last meeting was held on 17.01.2020.

a. The Mining Officer Bhiwani informed that there is some rare incidents of theft of ordinary clay/stone come to the notice prompt action is being taken as per Rules. Mining officer also stated that this office has been seized 74 vehicles and penalty of Rs. 2,53,95,750/- (Two Crore Fifty Three Lakh Ninty Five Thousand Seven Hundred Fifty only) imposed as per Rules.

b. The Mining Officer, further explained that online e-Billing /e-Ravanna system has been recently started for the Mines w.e.f. 15.12.2019 and Stone Crushers w.e.f. 01.01.2020. Implementation of E-Ravanna / E-Transit Pass system in district Bhiwani is being implemented in letter and spirit. No vehicle is permitted to carry / transport stone or crushed mineral without e-bill. 74 number of vehicles carrying minerals without proper bills including machinery involved in illegal mining have been seized under provisions of State Mining Rules-2012 and as per order dated 23.04.2019 and 19.02.2020 of National Green Tribunal, New Delhi.

It is pertinent to mention here that the NGT vide its order dated 23.04.2019 has directed that an amount of 50 % of the showroom value of the vehicle is to be recovered from the vehicle owners found violating the mining rules as compensation to damage to the

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Environment along with penalty imposed for illegal mining /transportation. As such, no vehicle owner was able to get vehicle released due to very high amount of penalty. The State Government approached the NGT to review its order dated 23.04.2019 and the NGT New Delhi was pleased to modify its earlier order on dated 19.02.2020.

Rates of penalty to be imposed as per NGT order dated 19.02.2020 are as under:-

Sr. No	Category of vehicle	Penalty Amount
1	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and less than 5 years old	Rs. 4 lacs
2.	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining vehicles older than 10 years /Equipments /Excavators which are otherwise legally permissible to be operated and not covered by Serial 1 and 2.	Rs. 2 lacs
<p>Note - 1:- On repetition of the offence by the same vehicle /equipment order dated 05.04.2019 will be applicable and 50 % amount of the Showroom value of such vehicle shall be recovered .</p> <p>Note - 2:- The option of release may be available for a period of one month from the date of seizer and thereafter, the vehicle may be confiscated and auctioned.</p>		

c. The matter of overloading of vehicles transporting mining materials was discussed at length. Official O/o DTO also state that during this year 1810 challan of overload vehicle

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has been done and Rs. 8,60,44,050/- (Eight Crore Sixty Lakh Fourty Four Thousand Fifty Only) imposed as a penalty as per Rules.

d. The Chairman further asked about role of Pollution Control Board. The RO, HSPCB described that CTE /CTO are granted by the Board to the mining projects and the Pollution Control norms are being monitored properly.

2. After detailed deliberations, the Chairman issued following directions to the members of DLTF committee:-

a. The Mining Officer shall also conduct regular inspection to curb illegal mining of the Tosham sub division.

b. Mining Officer will ensure to lease holder is liable to pay dead rent/Royalty on the mineral excavated from the area whichever is hire. The lessee Goverdhan Mines should not violate the terms & Conditions of the Grant of the Mining lease as well as mandatory condition of Environment clearance. There is complaint that the lessee is not showing actual, true and correct production of the minerals and is under reporting and the same should be as per progressive enclose mining plan.

c. The District Forest Officer, Bhiwani shall ensure that the no illegal mining activities in forest area. Further there is serious allegation of illegal mining in forest area i.e. arawali plantation area which is joined outside the lease area. Mining Officer and other related departments will ensure mineral excavated from the lease area should be in accordance with law, rules and policy.

d. There is complaints that trucks are loading 25-40 tonns but shown in the record 9-15 tonns, all concern department strictly checking of the over load vehicles between mines and stone crushers area in Dadam and Khanak and submit enforcement report weekly.

e. RO, HSPCB will ensure compliance of various statuary conditions of Environment clearance and consent to operate by Pollution control board and MOE.

f. Mining Officer will ensure where in any dispute between the lessee and land owners complaints these complaints are forwarded to collector for compliance.

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- g. BDPO, Tosham will ensure all dues payable towards compensation to Gram Panchayat/individual land owner are recovered on time and deposit in the relevant head of account and submit report to Collector/Deputy Commissioner, Bhiwani
- h. Mining Officer and District Forest Officer will ensure pillar with GPS reading should be properly erected in the lease boundary area.
- i. Mining Officer will ensure CCTV camera should install and properly function 24X7 on the weigh bridge by the lessee. The footage of CCTV camera verified by the Mining Department time to time and will send the weekly report.
- j. Mining Officer will send weekly report official deputed on duty roaster of mining area of Khanak and Dadam.
- k. Mining Officer will ensure mining should be done safe systematic and scientific manner, if found any irregularity case should be put up in District Level Task Force Committee with recommendation so that a detail report to send Director General, Mines safety, Ghaziabad.
- l. Mining officer shall ensure recovery of all dues if any, timely report to DLTF on account of Dead Rent/Royalty payable till the end of the month.
- m. DETC Sale Tax shall ensure all vehicles carrying extracted mineral from the Dadam and Khanak Mines specially duly paid GST/sale Invoice/weightment slip and Rawana slip for such moment of Goods in Dadam and Khanak mines and stone crusher zone also.
- n. Assistant Labour Commissioner, Labour Department will ensure all wages and dues pay to the labour are paid in Dadam and Khanak Mines and stone crusher zone.
- o. Assistant Director Health and Safety will ensure safety of the labours in Dadam and Khanak mines and stone crusher zone in Bhiwani District.
- p. Irrigation Department will ensure fidder/Distributory/minor should be intact in mining area of Dadam and Khanak
- q. The RO, HSPCB shall ensure that the lessee of Dadam and Khanak Mines submit a full week report on the study of noise pollution and vibrations due to blasting process, which would be done by the agency authorized by the Government.

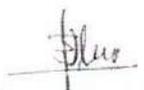
If the concerned department find any irregularities by the lease holder they should lodge the FIR as per rule and submit the report next DLTF meeting.

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At the end, the Chairman directed all the concerned to ensure compliance of the above decision in letter and spirit.

The meeting ended with a vote of thanks to the chair.

Date:- 19.11.2020


Deputy Commissioner-cum-Chairman,
DLTF, Bhiwani